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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 04.08.2025 under the Chairmanship of
Shri Ajay Bhadoo, Additional Secretary & Director General of Foreign Trade

Meeting No. 09AM26 held on 04.08.2025

The following members were present in the meeting: -

1. Ms. Shubhra	Sr. Development Commissioner
2. Shri Hardeep Singh	Addl. DGFT
3. Shri Rakesh Kumar	Addl. DGFT
4. Shri Abhinav Gupta	Addl. DGFT
5. Shri Lokesh H.D.	Addl. DGFT
6. Shri Randheep Thakur	Joint DGFT
7. Shri Md. Moin Afaque	Joint DGFT
8. Shri Pravin Nalawade	Joint DGFT
9. Shri K. Hrushikesh Reddy	Joint DGFT

Following cases were discussed. The decision taken on the individual cases are as under: -

S.NO.	NAME OF THE FIRM
1.	M/s. Vedanta Limited, Delhi
2.	M/s. Bekaert Mukand Wire Industries Private Limited, Pune
3.	M/s. Dana Anand India Private Limited, Pune
4.	M/s. Masterplast India Private Limited, Indore
5.	M/s. Eco Recyclers India, Haryana
6.	M/s. Plastobatch Private Limited, Chennai
7.	M/s. Tholasi Prints India Private Limited, Bengaluru
8.	M/s. Prasad NC Machine Systems Private Limited, Chennai
9.	M/s. Shahi Exports Private Limited, Delhi
10.	M/s. Ampco Metal India Private Limited, Pune
11.	M/s. Numaligarh Refinery Limited, Assam
12.	M/s. Jindal Saw Limited, Delhi
13.	M/s. Jash Mercantile LLP, Mumbai
14.	M/s. Khanna Paper Mills Limited, Amritsar

15.	M/s. Khanna Paper Mills Limited, Amritsar
16.	M/s. Ketan Plastic Industries Private Limited, Maharashtra
17.	M/s. P P Bafna Ventures Private Limited, Pune
18.	M/s. Primex Industries, Mumbai
19.	M/s. Chemtex Materials Private Limited, Ahmedabad
20.	M/s. Aspen Shaving Products, Hyderabad
21.	M/s. Eastern International, Uttar Pradesh
22.	M/s. Medley Pharmaceuticals Limited, Maharashtra
23.	M/s. CMR-Toyotsu Aluminium India Private Limited, Haryana
24.	M/s. Lalbaba Engineering Limited, West Bengal
25.	M/s. Lecilite Ingredients Private Limited, Nagpur
26.	M/s. Lecilite Ingredients Private Limited, Nagpur
27.	M/s. Shiva Pharmachem Limited, Vadodara
28.	M/s. Alkem Laboratories Limited, Maharashtra
29.	M/s. Sara Sae Private Limited, Dehradun
30.	M/s. Esmech Equipment Private Limited, Maharashtra
31.	M/s. Rusan Pharma Limited, Maharashtra
32.	M/s. Shibaam Polymers, Bangalore
33.	M/s. APRN Enterprises Private Limited, Mumbai
34.	M/s. APRN Enterprises Private Limited, Mumbai
35.	M/s. B.P Wire Industry, Uttar Pradesh
36.	M/s. B.P Wire Industry, Uttar Pradesh
37.	M/s. Veer-O-Metals Private Limited, Karnataka
38.	M/s. AACORP Exim India Private Limited, Mumbai
39.	M/s. Dhvani Polyprints Private Limited, Mumbai
40.	M/s. Metalloys Recycling Limited, Mumbai
41.	M/s. Ebullient Packaging Private Limited, Mumbai
42.	M/s. K. A. Malle Pharmaceuticals Limited, Mumbai
43.	M/s. Prakash Steelage Limited, Mumbai
44.	M/s. Ratnamani Metals and Tubes Limited, Ahmedabad
45.	M/s. Athena Drug Delivery Solutions Private Limited, Mumbai
46.	M/s. Glenmark Pharmaceuticals Limited, Maharashtra
47.	M/s. Glenmark Pharmaceuticals Limited, Maharashtra
48.	M/s. Balaji Amines Limited, Maharashtra
49.	M/s. Nazareth Alloys, Maharashtra
50.	M/s. Century Overseas, Delhi
51.	M/s. ESS ENN Exports, Tirupur

52.	M/s. ESS ENN Exports, Tirupur
53.	M/s. JRS Pharma & Gujarat Microwax Private Limited, Ahmedabad
54.	M/s. Citizen Metals Private Limited, Mumbai
55.	M/s. Shree Ganesh Overseas, Ludhiana
56.	M/s. Avantika Medex Private Limited, Gujarat
57.	M/s. Deepak Traders, Maharashtra
58.	M/s. Sun Art Exporters, Jodhpur
59.	M/s. Vedant Hospital, Kalyan
60.	M/s. Savvak Engineering Innovations Private Limited,
61.	M/s. Print Zone, New Delhi
62.	M/s. Dhanesh Weaving Private Limited, Maharashtra
63.	M/s. Platinum Fabrics Private Limited, Maharashtra
64.	M/s. Platinum Fabrics Private Limited, Maharashtra
65.	M/s. Navya Bakes & Confectioneries India Private Limited, Kerala
66.	M/s. Auptag Refinery Private Limited, Maharashtra
67.	M/s. K R Pulp and Papers Limited, Delhi
68.	M/s. Genus Electrotech Limited, Delhi
69.	M/s. Spacenex Aero Private Limited, Bangalore
70.	M/s. Writer Lifestyle Private Limited, Delhi
71.	M/s. Kabadage Anita Rajendra, Kolhapur
72.	M/s. Pashupati Airjet, Kolhapur
73.	M/s. Oil And Natural Gas Corporation Limited, Mumbai
74.	M/s. Umbrey Engineering Private Limited, Bangalore
75.	M/s. Pansuriya Impex Llp, Mumbai
76.	M/s. Pansuriya Impex Llp, Mumbai
77.	M/s. Pansuriya Impex Llp, Mumbai
78.	M/s. Pansuriya Impex Llp, Mumbai
79.	M/s. Pansuriya Impex Llp, Mumbai
80.	M/s. Indo British Garments Pvt Ltd,
81.	M/s. AL Jain Jewellery, New Delhi
82.	M/s. K. Lalita Jewellers, New Delhi
83.	M/s. Mercedes-Benz Research And Development India Private Limited, Bengaluru
84.	M/s. Shilchar Technologies Limited, Vadodara
85.	M/s. Royal Chain Private Limited, Mumbai
86.	M/s. Sampark Industries Limited, Uttar Pradesh
87.	M/s. Greater India Tours, Delhi

88.	M/s. Hainmark Steel Private Limited, Mumbai
89.	M/s. Avt McCormick Ingredients Private Limited, Aluva
90.	M/s. Avt McCormick Ingredients Private Limited, Aluva
91.	M/s. M K U Limited, Kanpur
92.	M/s. Priyanka (India) Private Limited, Gurugram
93.	M/s. Fornax International, Mumbai
94.	M/s. Sitaram Spinners Private Limited, Hyderabad
95.	M/s. Kanishka Collection, Delhi
96.	M/s. Bekaert Industries Private Limited, Pune
97.	M/s Plutus Exports, New Delhi

PH Case No.01

M/s. Vedanta Limited, Delhi

F.No. HQRPRCAPPLY00005785AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request for extension of validity period of Target Plus Scrip against Target Plus Scheme Authorization No. 0310839797 dated 24.03.2021.

The request of the firm was considered in PRC Meeting No.26AM25 held on 25.02.2025 (Case no.23) and it was decided to call the firm for **Personal Hearing**. Accordingly, PH was afforded on 29.07.2025.

The applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 27AM25 held on 29.07.2025 (PH Case No.21). The Committee decided to defer the case on the request of applicant. Now Mr. Rohit Jain, Ms. Shaifali Arora, Mr. Rahul Khurana and Mr. M Gopichand appeared through Video Conferencing on behalf of the firm and explained the issues presented in their application for revalidation of the Duty Credit Scrips issued under TPS Scheme. The firm has also stated that the PRC has given relaxation on various issues to other firms.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Target Plus Scrip pertains to incremental exports made by the Company in FY 2005-06 and were issued under Para 3.7 of FTP: 2004-09. The said scrip was granted only on 24.02.2021 (expiring on 23.02.2023) after long drawn legal battle in Supreme Court. The Company is in genuine hardship to completely utilize the Target Plus Scrip against payment of BCD only which is only miniscule portion of the total Customs duty paid by the Company. Please refer to the letter annexed to this application for the detailed reasons.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Further, the list of PRC cases cited by the firm is not relevant to the firm since those decisions pertain to other issues. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

PH Case No. 02 **M/s. Bekaert Mukand Wire Industries Private Limited,**
Pune

F.No. HQRPRCAPPLY00000841AM26

Meeting No.09AM26 held on 29.07.2025

Subject: To allow filing of MEIS claims since the IEC of the company was under DEL status since October 2018.

This is a review case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.21) wherein Committee had rejected the case.

The applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 29.07.2025. Mr. Mr. Dinesh Mukhedkar, Mr. Gyanendra Tripathi, Ms. Swati Agarwal appeared through Video Conferencing on behalf of the firm and made the following submissions: -

Applicant Statement: 1. Company's IEC was put under DEL Status from 04 October 2018 till 30 October 2023 due to non-closure of advance authorization, which was held up by the authorities due to an inadvertent error though export obligations was duly fulfilled by the company. 2. While the matter was in appeal with the Additional DGFT, Mumbai, the company has filed two letters dated 01 January 2019 and 01 March 2019 requesting the Jt. DGFT, Pune to keep the OIO in abeyance and consequently remove IEC from the DEL status so that export incentive claims can be filed. However, the company's requested was unattended and IEC was not removed from DEL status due to which MEIS claims could not be filed which has caused genuine hardship to the company. 3. While the matter was in appeal with the Hon'ble High Court of Bombay, the company had filed the manual application on 24 December 2021 for claiming MEIS benefits for FY 2017-18, FY 2018-19 and FY 2019-20 with the Jt. DGFT, Pune through post as they were unable to file MEIS application online due to DEL status. The said applications were returned by the Jt. DGFT, Pune stating that application needs to be filed online. 4. The Hon'ble High Court vide its order dated 10 October 2022 quashed and set aside the OIA and remanded back the matter to the Additional DGFT, Mumbai for denovo consideration and consequently after multiple personal hearing and submissions to the Jt. DGFT, Pune EODC has been issued to the company on 02nd June 2023. 5. The company has filed the online request to revoke the DEL status of IEC on 07th July 2023 on the DGFT portal. The Jt. DGFT,

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Pune has removed the IEC DEL status of the company on 30th October 2023. 6. It is apparent from the facts that the company was not at fault during the relevant period, however, was restricted from availing MEIS benefit due to DEL status. It is well settled that procedural error cannot lead to denial of export benefits available otherwise.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 3-10 were scheduled for personal hearings and could not be taken because of technical issue. It was decided that the said cases would be taken for hearing again in next meeting

(Action: PRC division)

PH Case No.11 M/s. Numaligarh Refinery Limited, Assam

F.No. HQRPRCAPPLY00000744AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Import Validity Period against EPCG Authorization No. 0231002842 dated 11/08/2022.

The applicant had sought personal hearing in terms of Para 2.60 of FTP-2023, which was afforded on 04.08.2025. Mr. Bipul Thakuria, Mr. Ravindra Kumar, Mr. Avishek Ballodia appeared through Video Conferencing on behalf of the firm and made the following submissions: -

Applicant Statement: The Applicant is a category-I Miniratna PSU under the Ministry of Petroleum and Natural Gas, Govt. of India and a three-star rated export house, engaged in manufacturing of petroleum products and natural gas. The Applicant is undertaking an expansion project to increase its production capacity from 3 MMTPA to 9 MMTPA at Numaligarh, Assam with an investment outlay of INR 28,000 Cr. (approx.). For the same, the Applicant is procuring capital goods from within India and outside India. The Applicant has obtained multiple EPCG licenses from RA Kolkata DGFT for import of capital goods & indigenous procurement of capital goods (including EPCG license 0231002842 dated August 11, 2022 for indigenous procurement of capital goods). The Applicant issued a purchase order on the indigenous supplier, Bliss Anand Private Limited vide PO No. 4500024528-Z_N dated April 27, 2022, for procurement of capital goods (Membrane Package along with spares) which will be used in manufacture of export product i.e. Diesel. Subsequently, on August 11, 2022, EPCG license No. 0231002842 was obtained by the Applicant from RA, Kolkata DGFT and invalidation letter was obtained on September 19, 2022 which was duly provided to

the Supplier. The import / procurement validity period of EPCG license No. 0231002842 dated August 11, 2022 was 24 months from the date of import as mentioned in the EPCG license. However, the capital goods (membrane package) were supplied on March 01, 2025 after a delay of 203 days [as the import validity period in the EPCG license was expired on August 11, 2024]. Further, the spares involved in the EPCG license are yet to be supplied by the Supplier. The delay in procurement of capital goods was beyond the control of the Applicant since there was a delay of 7 months by the Applicants technical consultant in approving the design & drawings and providing manufacturing clearance for the capital goods to be supplied by the supplier. This delay was due to the technical complexities of the unit in which the capital goods were to be utilized by the Applicant. This delay had a cascading effect on the import of components by the supplier, thereby leading to further delay in manufacture and supply of capital goods to the Applicant within the timeline permitted under captioned EPCG license. The Applicant anticipates sufficient export of goods viz. diesel in future from its upcoming expansion project to meet the export obligations attached to the above EPCG license. In view of the above, the Applicant humbly requests the Hon'ble Committee members to consider their request and allow extension of import validity period by a period of 12 months so that the supply of capital goods against EPCG license after expiry of import validity period is regularized and the Applicant gets additional time for procurement of spares against the EPCG license.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 12 was scheduled for personal hearings and could not be taken because of technical issue. It was decided that the said case would be taken for hearing again in next meeting

(Action: Applicant)

Case No.13 M/s. Jash Mercantile Llp, Mumbai

F.No. HQRPRCAPPLY00012110AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation against DFIA Authorization No. 1310049729 dated 09/11/2020, 1310049730 dated 09/11/2020, 1310049731 dated 09/11/2020, 1310049614 dated 09/11/2020, 1310049615 dated 09/11/2020, 1310049493 dated 09/11/2020.

This is a defer case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.57) wherein Committee decided to refer the case to EGTF Division for

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examination and comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Request for considering Revalidation of 6 DFIA's expired due to erroneous endorsements limiting quantity and value in the said DFIA's during the process of installing New IT Module. Our earlier representation dated 06.06.2024, addressed to your esteemed office with respect to request for revalidation of the following 6 DFIA's due to erroneous endorsements limiting quantity and value during the process of installing New IT Module.

Comments of EGTF Division were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.14 M/s. Khanna Paper Mills Limited, Amritsar

F.No. HQRPRCAPPLY00008872AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Rectification of CIF wrongly Mentioned On Issued against DFIA Authorization No. 3011004295 dated 14.12.2023.

This is a defer case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.37) wherein Committee decided to refer the case to EGTF Division for examination and resolutions.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We, Khanna Paper Mills Ltd (?KPML/Company?) are engaged in business of manufacturing Paper & paper board & supplied to domestic as well as export customers. The Factory premises situated at Fatehgarh Road, Amritsar and having registered office at B-26, Infocity-1, Gurugram, Haryana and IEC No.0500025258. We have applied transferability of Duty-Free Import Authorizations in online mode vide File No.30/21/160/00457/AM20 dated 15.07.2019 as per mentioned schedule and submitted all relevant documentations at RA, Ludhiana towards issuance of the transferability. RA Ludhiana have issued us a DFIA's vide Script No.3011004295 dated 14.12.2023 which is valid up to 14.12.2024 against File No.302116000457AM20. The details of the scripts are listed below -

Sr No.	File No.	Date	Script Number	Date Valid Up to
1	30/21/160/00457/AM20	15.07.2019	3011004295	14.12.2023
				14.12.2024

We have mentioned the CIF Value Rs.2,47,84,438.40 and applied late cut of 10% i.e 24,78,443.84 and net transferability applicable for Rs.2,23,05,994.56 (after Late Cut). While issuance of the script CIF Value on Page-1 showing as Rs.2,47,84,438.40 and on Page-2 its reflecting Rs.2,19,74,848/- which is itself

beyond the maximum limit of Late cut. Further Application for registration of the same was applied with Custom Authorities. Custom Authorities shows their inability to register the same due to reason of mismatch in CIF value as per script vs CIF value fetching on ICEGATE portal. The communication letter issued by Custom authorities along with screen shot of ICEGATE portal is attached herewith in ? Annexure ? A?. In this regard, various requests were made to RA, Ludhiana for necessary correction on script with actual CIF but DGFT finally mail dated 25-07-2024 shows their inability to amend the same on DGFT portal at RA Ludhiana level and instructed us to present our matter to the PRC for the best solutions. The mail received from FTDO is attached in ? Annexure ? B?. In backdrop of above and as per instruction issued by RA Ludhiana vide mail dated 25-07-2024 for necessary correction over DFIA, we are filing this application before your good self with a request to consider our matter generously and be kind enough to allow amended DFIA with correct C.I.F applied at RA, Ludhiana along with validity started from the date of amended DFIA in eye of justice and to safeguard the vested right of the applicant.

Comments of EGTF were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 3 months from the date of endorsement against DFIA Authorisation No. 3011004295 dated 14.12.2023. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.15 M/s. Khanna Paper Mills Limited, Amritsar

F.No. HQRPRCAPPLY00008871AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Correction of Quantity Applied and Issued against DFIA Authorization No. 3011004520 dated 14.12.2023.

This is a defer case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.38) wherein Committee decided to refer the case to EGTF Division for examination and resolutions.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We, Khanna Paper Mills Ltd (KPML/Company) are engaged in business of manufacturing Paper & paper board & supplied to domestic as well as export customers. The Factory premises situated at Fatehgarh Road, Amritsar and having registered office at B-26, Infocity-1, Gurugram, Haryana and IEC No.0500025258. We have applied transferability of Duty-Free Import Authorizations in online mode vide File No.30/21/076/00014/AM21 dated 04.06.2020 as per mentioned schedule and submitted all relevant documentations

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at RA, Ludhiana towards issuance of the transferability. RA Ludhiana have issued us a DFIA vide Script No.3011004520 dated 14.12.2023 which is valid up to 14.12.2024 against File No.30AS07600013AM24. The details of the scripts are listed below: - Sr No. File No. Date Script Number Date Valid Up to 1 30/21/076/00014/AM21 04.06.2020 3011004520 14.12.2023 14.12.2024 We have mentioned a Quantity of 754.818 MT which was shown on the online application itself and CIF Value Rs.2,58,60,728.91 and applied late cut of 10% i.e 25,86,07.89 and net transferability applied for Rs.2,32,74,656.02 (after Late Cut). While issuance of the Script, the issuing authority at DGFT erroneously applied late cut on Quantity as well and issued for Quantity of 713.308 MT which is required to be 754.818 MT. Further Application for registration of the same was applied with Custom Authorities. Custom Authorities shows their inability to register the same due to reason of mismatch in quantity as per script vs quantity fetching on ICEGATE portal. The ICEGATE portal is fetching the actual qty without late cut since the policy interrelates that late cut can only be applied on value and not on quantity. The communication letter issued by Custom authorities along with screen shot of ICEGATE portal is attached herewith in Annexure A. In this regard, various requests were made to RA, Ludhiana for necessary correction on script with actual CIF but DGFT finally mail dated 25-07-2024 shows their inability to amend the same on DGFT portal at RA Ludhiana level and instructed us to present our matter to the PRC for the best solutions. The mail received from FTDO is attached in Annexure B. In backdrop of above and as per instruction issued by RA Ludhiana vide mail dated 25-07-2024 for necessary correction over DFIA, we are filing this application before your good self with a request to consider our matter generously and be kind enough to allow amended DFIA with actual quantity applied at RA, Ludhiana along with validity started from the date of amended DFIA in eye of justice and to safeguard the vested right of the applicant.

Comments of EGTF were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 3 months from the date of endorsement against DFIA Authorisation No. 3011004520 dated 14.12.2023. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.16 M/s. Ketan Plastic Industries Private Limited, Maharashtra

F.No. HQRPRCAPPLY00012297AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request is being made for Revalidation for Utilization purpose against DFIA Authorization No. 0311011547 dated 24/12/2021 and 0311009788 dated 24/12/2021.

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This is a defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.54) wherein Committee decided to refer the case to EGTF Division for examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The DFIA licence issued were issued due to the reason that the Data Exchanged between DGFT and Customs were mismatched and registration process at Custom were not done and during the process of period subject licence were Expired and request is being made for Revalidation for Utilization purpose You are therefore requested to consider our request for revalidation of above two authorization after justification of submitted supporting documents. The error is with DGFT and Customs, hence consideration is request at an early date.

Comments of EGTF were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 3 months from the date of endorsement against DFIA Authorisation Nos. 0311011547 dated 24.12.2021 and 0311009788 dated 24.12.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.17 M/s. P P Bafna Ventures Private Limited, Pune

F.No. HQRPRCAPPLY00012258AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Amendment in Import quantity and re-validation of DFIA Authorization No. 0311032978 dated 12.04.2024.

This is a defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.36) wherein Committee decided to refer the case to EGTF Division for examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Thanks for issuing DFIA licence no. 0311032978 DT: 12.04.2024, under Transferability file no. 03AS07601173AM24 (attached herewith Licence copy) in this regard we would like to inform that there was a typing error in Import quantity in Serial no.1, Actual quantity is 207690.28 kgs whereas by oversight quantity taken by us is 20790.28 kgs. As there is huge difference in actual quantity and licence quantity which will take us in loss instead of profiting the consignment, hence we are approaching PRC for amendment of import quantity and revalidation of licence as it will expire in April 2025.

Comments of EGTF were also seen.

Decision: The Committee went through the statements made by the firm and

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discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.18 M/s. Primex Industries, Mumbai

F.No. HQRPRCAPPLY00013378AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation Of DFIA Licence For 6 Months From The Date Of Endorsement against DFIA Authorization No. 0311009283 dated 08/12/2021.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025 (Case No.10) wherein Committee decided to refer to EGTF to check if CIF valued was not correctly transmitted to Customs and whether issue as stated regarding mismatch between Authorization and transmitted data is correct.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Application to PRC for revalidation of DFIA licence no. 0311009283 dated 08.12.2021 for 6 months from the date of endorsement due to technical issues, under para 2.58 of FTP 2015-20 and relaxation sought under para 2.20 (c) and 2.20 (d) of HBP 2015-2020. Ref ? DFIA File No. 03/92/076/12845/AM21 We have submitted our request on 26.05.2023 and due to computer error, we could not utilise the DFIA licence and we have already submitted all the necessary documents showing that it is beyond our control to utilise the DFIA. We have requested your office to grant us revalidation as applied by us. Please note that similar case was already recommended by your office vide file no. HQRPRCAPPLY00000236AM24 Meeting no. 24AM25 dated 24.01.20025. Copy of minutes is enclosed herewith for your ready reference. Once again, we give below few facts for your ready reference. 1. We have applied for DFIA Transferability of License on 21.08.2021 vide File No. ARNDFIATRANS01798470AM22. 2. Our Application for DFIA Transferability File No.03AS07669406AM22 Lic No. 0311009283 Dtd.08.12.2021 was approved on 08.12.2021. 3. DFIA License was issued on 08.12.2021 but while registering the License in the Customs we found that the CIF value was not correctly transmitted to Customs hence due to difference of CIF Value in License and CIF Value transmitted to Customs we were unable to register the License in the Customs. 4. We have repeatedly raised Complaint in DGFT site regarding transmission issue stating DFIA License No. 0311009283 date: 08.12.2021 against File no. 03/92/076/12845/AM21. FOB Rs. 1,53,18,885.37 USD 211625.66 CIF Rs 1,27,31,575.07 USD 1,69,302.86 Values appeared in the License. 5. Figure of CIF value after deducting the Late Cut fees of Rs.33,860.57. Actual figure of CIF should be Rs.1,27,31,575.07 after late cut. Due the above-mentioned difference in the figures at customs we are not able to register and utilize the license. 6. However, the issue was resolved and finally proper data transmitted to Customs server in the month of November 2022 (After 11 months) thereby leaving 1 month to use the License. We shall be grateful, if you will expedite the matter and give



necessary recommendation to Addl. DGFT, Mumbai for revalidation.

Comments of EGTF were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 3 months from the date of endorsement against DFIA Authorisation No. 0311009283 dated 08.12.2021. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.19 M/s. Chemtex Materials Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00013193AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Shipping bill not reflecting 3rd Party IEC DFIA APPLICATION NO.: 08AR07608455AM21 Date: 25.11.2020.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.54) wherein Committee decided to refer to EGTF Division for their views.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Being Merchant Exporter we buy plastic products on deem prices from Manufacturers. In this particular case our CHA filed 25 shipping Bills under subject 3rd party DFIA application No. 08AR07608455AM21. Somehow due to person mistake SB was filed with 3rd Party Application number but without 3rd Party IEC number in 23 SBs out of total 25 SBs. After realization of mistake we asked customs to help us amending it manually & got attached letter. Now the issue is the subject DFIA application only system only showing 3 SBs, where the 3rd Party IEC number mentioned but keeping 23 SBs, which only have 3rd Party Application number & not 3rd Party IEC. Due to which our 3rd Party could not able to discharge their duty for full amount of DFIA application. WE would appreciate if you can help us to upload balance 23 SBs data on the DG system or allow us to get DFIA certificate for full quantity of 25 SBs. We have already done manual correction of Shipping Bill with Customs Mundra as per attached, but its not reflecting in DGFT system. Please find attached the SB copy, where third party IEC is not mentioned. We have mentioned the DFIA application number. Shipper IEC : 0803007132 3rd Part IEC : 0803008597.

Comments of EGTF were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

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Case No.20 M/s. Aspen Shaving Products, Hyderabad

F.No. HQRPRCAPPLY00009076AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0910066202 dated 17/05/2018.

Applicant Statement: We have taken Advance Authorization No.0910066202 Dt.07.05.2018 for export of blades and import of Cold Rolled Medium High Carbon Steel. This item was kept in Appendix 4J and EO Period was 6 Months. Subsequently this item was removed from 4J. As we have exported blades within 7 months from the date of import and request to extend EO by one month with nominal composition fee as notified by DGFT for 4J items. We like to submit that PRC has considered similar case in the past to help exporters.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0910066202 dated 17.05.2018 for a further period of 7 month from the date of imports for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Hyderabad)

Case No.21 M/s. Eastern International, Uttar Pradesh

F.No. HQRPRCAPPLY00000916AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0611001717 dated 17/11/2022.

Applicant Statement: We hereby submit our application with the request to kindly grant us extension in export obligation period for 06 months. We could consume imported inputs 25988 kg out of total import of 30273 kg till date only, as more than 85% EO has been fulfilled till now. We are TWO STAR status holder manufacturer and exporter of Harness and Saddlery. We hereby further inform that due to world sluggish economy due to COVID -19 and Ukraine - Russia War , Middle east disturbance due to Isreal - Hamas war and Economic Implications of Middle East Conflicts causing Shipping freight price goes up and We further hereby inform that Harness & Saddlery sector which is mainly based in Kanpur has been very badly affected post COVID due to very poor demand specially in EUROPE and because of that our buyer postpone the orders and for that reason we could not fulfill the export obligation against the above mentioned Authorization against which we already got imported specific raw material for this specific buyer. But now

our buyer has placed the orders and we have also got the export consignment ready to be shipped but the above said Advance Authorization has been expired for that we hereby humbly request to grant us the extension for six months so that we would be able to fulfill the export obligation. We once again humbly request to grant us the extension and oblige.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001717 dated 17.11.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No.22 M/s. Medley Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00000866AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0311029450 dated 19/12/2023.

Applicant Statement: We had applied for 1st EOP extension to JDGFT-Mumbai validity till 29.06.2025. We have completed 81% of Export Obligation (Statement of Export and Import Attached). Presently we are having Export Order to complete the Balance export obligation. We therefore request for 2nd EOP Extension and we are ready to pay the Composition fee as per HBP 4.40 (k). We will be highly obliged on your intervention in approving our 2nd extension for 6 months to complete the Balance Export Obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311029450 dated 19.12.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.23 M/s. CMR-Toyotsu Aluminum India Private Limited, Haryana

F.No. HQRPRCAPPLY00000865AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0510400971 dated 27/12/2016.

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Applicant Statement: This is to bring to your kind notice that we had been granted Advance Authorization NO. 0510400971 dtd 27.12.2016 by Office of Additional DGFT (CLA), New Delhi vide their F. No. 05/25/040/00291/AM17 dtd 26.12.2016 for following exports and imports (Details are as per attached letter and other documents) The said authorization was originally valid for fulfillment of Export Obligation till 27.06.2018 in terms of Para 4.40(a) Exim Policy but due to recession in international market and stiff competition from China and other countries, we would not be able to fulfill the export obligation; even the export order from the foreign customers on the basis of Authorization was issued; were cancelled as they were being offered very competitive rates from China in comparison to India. It was not possible for us to match those prices.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0510400971 dated 27.12.2016 for a period up to 36 months from the date of issuance of the Authorization for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.24 M/s. Lalbaba Engineering Limited, West Bengal

F.No. HQRPRCAPPLY00000867AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0211001443 dated 02/11/2021.

Applicant Statement: With reference to Advance Authorization No. 0211001443 Dt 02.11.2021, we wish to inform you that we have fulfilled the export obligation of 47.00% For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfill the export obligation. Hence, we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from the date of endorsement

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211001443 dated 02.11.2021 for a further period up to 02.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.25 M/s. Lecilite Ingredients Private Limited, Nagpur

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F.No. HQRPRCAPPLY00000832AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 5011000524 dated 12/07/2022.

Applicant Statement: We have obtained above mentioned Advance authorization from DGFT, Nagpur office. We have made about 70% exports against this Advance Authorization. But due to slow down in international market, some financial problems, we were unable to fulfill the Export obligation during stipulated period. Slow down in the international market was due to Russia- Ukraine war. Rapeseed lecithin is considered a suitable alternative to sunflower lecithin, particularly due to its non-allergenic properties. India does not produce sunflower lecithin raw material domestically and has traditionally relied on imports, primarily from Ukraine. Following the onset of the Russia? Ukraine conflict, the supply of sunflower lecithin raw material was disrupted. As a result, demand for rapeseed lecithin increased within the EU market, as customers sought reliable alternatives. However, within a short span, the supply of sunflower raw material resumed from both Ukraine and Russia to India. This led to a sharp decline in demand for rapeseed lecithin. Since then, sunflower raw material imports have continued without significant disruption, reducing the market requirement for rapeseed lecithin. Due to this shift, we have faced challenges in exporting the imported rapeseed lecithin material. Although we are making gradual progress in exporting existing stocks, it will take some more time to stabilize the demand. Request your kind authority to allow EOP Extension up to.12.01.2026 for the above said Advance Authorisation as we are having export orders and are in position to fulfill export obligation within stipulated extended period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5011000524 dated 12.07.2022 for a further period up to 12.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Nagpur)

Case No.26 M/s. Lecilite Ingredients Private Limited, Nagpur

F.No. HQRPRCAPPLY00000819AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 5011000769 dated 20/01/2023.

Applicant Statement: We have obtained Advance authorization No.5011000769 Dt.20.01.2023. from DGFT, Nagpur office. We have made some exports against this Advance Authorization. But due to slow down in international market, some financial problems, we were unable to fulfill the Export obligation during stipulated

period. Request your kind authority to allow EOP Extension up to 20.01.2026 for the above said Advance Authorisation as we are having export orders and are in position to fulfill export obligation within stipulated extended period

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 5011000769 dated 20.01.2023 for a further period up to 20.01.2026 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Nagpur)

Case No.27 M/s. Shiva Pharmachem Limited, Vadodara

F.No. HQRPRCAPPLY00000824AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 3411002753 dated 08/09/2022.

Applicant Statement: With reference to Advance Authorization No.3411002753 dt. 08.09.2022, EOP valid: 08.03.2024, we wish to inform you that we have fulfilled export obligation of 97 % against corresponding import, under valid EOP. the demand was postponed by our customer hence we could not fulfill the export obligation within the validity, currently we have obtained the export orders against we can fulfill the pending export obligations hence we would humbly request your good self to grant us the extension of our EOP for a further 6 months from the date of endorsement

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002753 dated 08.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.28 M/s. Alkem Laboratories Limited, Maharashtra

F.No. HQRPRCAPPLY00006855AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0311015823 dated 22/06/2022.

Applicant Statement: Our licence was wrongly issued under PC 9 condition on 23.6.22, then after we corrected the licence to normal licence, but your system is

still considering the licence under PC 9, so our EO extension requested is not getting as per the normal licence. So we required EO extension up to 23.12.2024.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015823 dated 22.06.2022 for a period up to 23.12.2024 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.29 M/s. Sara Sae Private Limited, Dehradun

F.No. HQRPRCAPPLY00002851AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0510413813 dated 06/03/2020.

Applicant Statement: We are manufacturer exporter of Oilfield equipments and parts, which is exported to all over worldwide. We had obtained the subject Advance authorization for supply to MEIL ENGINEERING & INFRASTRUCTURES LTD., DMCC MID, DUBAI, UNITED ARAB EMIRATES. Due to the Corona pandemic and recession in the oil industry, we could not export the items timely as demanded by the customer, and due to a delay, the customer has held the order. Now the customer is ready to receive the order and has revised the value of export items. Copy of revised order is attached.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.30 M/s. Esmech Equipment Private Limited, Maharashtra

F.No. HQRPRCAPPLY00000846AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310802680 dated 17/02/2016.

Applicant Statement: We have imported the goods valued at cif US \$ 17,37,831.00 and also made export of all the first 18 items described except item at sl No. 19 of condition sheet. We have exported and realized fob US \$ 37,98,408/- within the initial EOP (EOP upto 20.09.2018) to the extent of 86.25% in value terms. We have achieved value addition of 118% in \$ terms. We could not export only 1 set of instrumentation appearing at SI No. 19 of the list of export

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Sanjay

items due to cancellation of export order.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.31 M/s. Rusan Pharma Limited, Maharashtra

F.No. HQRPRCAPPLY00000844AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0311027689 dated 06/10/2023.

Applicant Statement: Our customer had requested to delay the shipping date hence we delayed and now they are requested to us dispatch the material as early as possible hence we hereby request you to kindly give us the permission to manufacture and export the product to close the export obligation and close the AA.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to ask the firm the period for which extension of EO is sought for as the same is not clear in the Application.

(Action: Applicant)

Case No.32 M/s. Shibaam Polymers, Bangalore

F.No. HQRPRCAPPLY00000973AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0710115522 dated 03/10/2019.

Applicant Statement: This is with respect to the above-mentioned advance authorization details, we wish to inform you that we have imported the raw materials to the extent of 150 Metric Tons. However, we have made the exports to the extent of 97.735 Metric Tons within the actual and extended EO period. And the balance 43.209 Metric Tons were exported beyond the extended EO Period bearing SB nos 9634474 Dated 12.04.2022, 4126386 Dated 18.09.2024, 4697472 Dated 09.10.2024, 5206049 Dated 28.10.2024, 5291076 Dated 30.10.2024 & 5366385 Dated 05.11.2024. The total exports made against the above said authorization is 140.944 Metric Tons instead of 142.86 Metric Tons as endorsed in the Advance Authorization. And further there is a balance exports to be made is 1.916 Metric Tons. And proportionately the excess raw materials available in our

factory is 2.01 Metric Tons. In light of the above, we pray before the chairman of the committee and respected members to grant us extension from 03/04/2022 to 30/11/2024 in order to regularize the exports made beyond the extended EO period. And for the balance exports of 1.916 Metric Tons, we pray before the chairman of the committee and respected members to grant us Further extension of 3 Months from the date of PRC Decision and enable us the complete the balance export obligation. Kindly acknowledge the above submission and grant us the approval and enable us to fulfill the balance export obligation and submit the application for EODC at RA Bangalore.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0710115522 dated 03.10.2019 for a period up to 03.10.2023 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.33 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013329AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310823348 dated 28/08/2018.

This is a defer case of PRC Meeting No.30AM25 held on 04.04.2025 (Case No.21) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Additional facts to be brought before the Hon'ble PRC for its kind consideration: Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, the applicant would also like to submit: 1. Export Obligation has been completed (within one month beyond export

obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case for seeking further details from the firm.

(Action: Applicant/ RA Mumbai)

Case No.34 M/s. APRN Enterprises Private Limited, Mumbai

F.No. HQRPRCAPPLY00013330AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0310824063 dated 28/09/2018.

This is a defer case of PRC Meeting No.30AM25 held on 04.04.2025 (Case No.22) wherein Committee defer the case.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Additional facts to be brought before the Hon'ble PRC for its kind consideration. Logistics: The nationwide lockdown led to a severe lack of logistical infrastructure, hampering our ability to dispatch goods. Shipping Costs: Supply chain disruptions led to a three to fourfold increase in shipping costs. Shortage of Manpower: The restrictions on movement resulted in a shortage of manpower, as our workers could not reach the factory due to the suspension of public transport. Slowdown in production: Social distancing guidelines limited our ability to operate at full capacity, causing a slowdown in production. Decline in demand: The demand for our products saw a significant decline as businesses worldwide shifted their focus to COVID-related medical supplies, including medicines, vaccines, and other essentials. Non-essential sector: Since our products were not classified in the essential category and we operated in an ancillary sector, our industry was hit particularly hard and could not function at full strength during this period. Cash Flow issues and cancellation of orders: Many of our key clients, based in regions like Bangladesh and Malaysia, struggled to manage their cash flows due to the pandemic's global economic impact. As a result, some customers cancelled their orders due to financial constraints, while others shut down operations entirely. Further, applicant would also like to submit as under: 1. Export Obligation has been completed (within one month beyond export obligation period) 2. Export Obligation could not be fulfilled due to the impact of COVID-19 3. Company has been regularly complying with provisions of the FTP in the past 4. Hon'ble PRC has granted similar relief to other exporters

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to defer the case for seeking further details from the firm.

(Action: Applicant/ RA Mumbai)

Case No.35 M/s. B.P Wire Industry, Uttar Pradesh

F.No. HQRPRCAPPLY00000983AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0611001835 dated 30/01/2023.

Applicant Statement: M/s B.P. Wire Industry is humbly requested for consideration and extension of the export 0611001835 Dated 30/01/2023. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles and is primarily engaged in the Wholesale of manufactured tobacco products. we have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001835 Dated 30/01/2023. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfill our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, we will be highly obliged. Thanking You. Yours Faithfully, For: B.P. Wire Industries

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001835 dated 30.01.2023 for a further period of 6 months from the date of

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endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No.36 M/s. B.P Wire Industry, Uttar Pradesh

F.No. HQRPRCAPPLY00000984AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP against Advance Authorization No. 0611001275 dated 08/04/2022.

Applicant Statement: M/s B.P. Wire Industry is humbly requested for consideration and extension of the export and 0611001275 Dated 08.04.2022. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles and is primarily engaged in the Wholesale of manufactured tobacco products. we have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries and the conflict between Russia and Ukraine since 2020 have led to a significant shortfall in both the quantity and value of imports and exports. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001275 Dated 08.04.2022. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfill our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, we will be highly obliged.



Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001275 dated 08.04.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

Case No.37 M/s. Veer-O-Metals Private Limited, Karnataka

F.No. HQRPRCAPPLY00000842AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0711011535 dated 11/07/2024 and 0711004414 dated 23/05/2022.

Applicant Statement: Request to allow us the clubbing of advance authorizations vide No. 0711004414 dtd. 23.06.2022 and 0711011535 dtd 11.06.2024 with following relaxations: Allow imports up to 39 months from the date of issue of earliest authorization. 1. Permission to club the two Advance Authorizations mentioned above. 2. Extension of the import period to 39 months from the date of issuance of the first authorization (23.06.2022) to accommodate clubbing.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.38 M/s. AAACORP Exim India Private Limited, Mumbai

F.No. HQRPRCAPPLY00012172AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311017462 dated 25/08/2022 and 0311017464 dated 25/08/2022.

Applicant Statement: Reference to subject application we have fulfilled Export obligation and due to HSN issue we could not Import in initial & Extended Validity period under this licence. We have uploaded covering letter and export statement for your reference. Requesting you please issue further six months Revalidation at your earliest.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai.

(Action: Applicant/ RA Mumbai)

Case No.39 M/s. Dhvani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00003185AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0310836637 dt.11.06.2020

Applicant Statement: Advance Licence No 0310836637 dated 11.06.2020 Dear Sir, Our case have been approved in Meeting No 26/AM23 held on 03.01.2023 with following decision ? The Committee went through justification provided by the applicant and discussed the matter at length and it decided to accede to the request of the firm and allowed revalidation for a period of 6 months from the date of endorsement in the proportionate to the export already made against Advance Authorization No 0310836637 dated 11.06.2020. This is last and final revalidation. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting? Kindly note that we are unable to file our application for Revalidation of said Advance licence online. This licence is already redeemed by RA DGFT Mumbai hence the same is shown as closed on DGFT's portal due to which while application under revalidation of this Advance licence not shown in list of licenses available for revalidation & we also tried to submit manual application at RA DGFT's counter but the same is not accepted by them. Request the PRC to take immediate steps / action to revalidate our Licence as per earlier PRC decision.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to EGTF Division for comments.

(Action: Applicant/ EGTF Division)

Case No.40 M/s. Metalloys Recycling Limited, Mumbai

F.No. HQRPRCAPPLY00000907AM26

Meeting No. 09AM26 held on 29.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311007707 dated 13/10/2021.

Applicant Statement: We, M/s metalloys recycling limited, hereby request the PRC Committee for relaxation/extension for import of balance raw material under advance Authorization no: 0311007707 dt. 13.10.2021- Export obligation fulfilled-special consideration for MSME unit. We have exported the given export qty while the import done was less and hereby request you to take this under special consideration.

Decision: The Committee went through the statements made by the firm and

discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.41 M/s. Ebullient Packaging Private Limited, Mumbai

F.No. HQRPRCAPPLY00012361AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311000012 dated 10/12/2020.

This is a defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.88) wherein Committee decided to refer to the EGTF Division for a detailed report on technical difficulty faced ,if any, in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have obtained above advance authorization on 10.12.2020 and obtained invalidation letter File no. 03AK04015171AM21 dated 20.01.2021 for procurement of 425216 kgs. of polypropylene granules from Reliance Industries Ltd. SEZ. We have exported a quantity of 3,98,490 kgs. We could only utilize 356275 kgs. of Polypropylene from SEZ, and therefore obtained non- utilization certificate for the balance quantity of 84413 kgs vide F. No RSEZ/utilization/22-23 dated 24.06.2022. Vide our letter Ref. No. 22/06/0166 dated 19.07.2022, we submitted a request letter to Addl. DGFT office in Mumbai requesting for amendment of CIF/FOB/quantity values in the licence. Vide D/L issued under File No. 03AB04006031AM23, RA has informed that advance authorization QTN of imports is 00, why you required enhancement in value against imports item No 1,3,4 pl. clarify. We replied to the D/L vide our letter dated 01.09.2022. However, the balance quantities as per non-utilization certificate were not properly credited/reflecting in the DGFT portal as well as in the Custom Portal and therefore, we could not import the raw material within licence validity period. In the meanwhile, licence has expired on 10.12.2022 (extended period). Therefore, we have registered several complaints vide service requests as per copies enclosed. Due to the aforesaid reasons, we have applied to PRC for the second time for revalidation for further 6 months. On our request the PRC has granted us revalidation for further 6 months i.e. up to 31.08.2023. However, this time also the balance quantities as per non-utilization certificate were also not credited / reflected in the DGFT Portal as well as in the Custom Portal and we could not utilize our imports and now the licence has been expired. In spite of our several re-transmissions and amendments the exact quantity and value has not been reflecting on the Custom Site and hence we have to keep approaching PRC for revalidation to utilize the said licence. Therefore, we are approaching your office third time for revalidation of Advance Licence for further 6 months from the date of endorsement to enable us to utilize the balance quantity. Also, we earnestly request your good office to direct the system technical team to upload the unutilized quantities in the system as per the non-utilization certificate obtained.



Comments of EGTF were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to EGTF Division for comments.

(Action: Applicant/ EGTF Division)

Case No.42 M/s. K. A. Malle Pharmaceuticals Limited, Mumbai

F.No.HQRPRCAPPLY00000290AM25

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311013416 dated 29/03/2022.

This is a defer case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.44) and wherein Committee decided to refer the matter to EGTF for examination and detailed comments including on the screenshot of 10.04.2024 relied upon by applicant.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Export obligation was completed before making any imports. Bond waiver/EODC/Redemption and Extension in import validity upto 29.03.2024 was obtained on 08.05.2023. After the above we presented the authorization for imports to the JNPT customs. However we were informed by the JNPT Customs that they have not received any transmission from your end regarding Bond Waiver/EODC AND Extension in validity and hence we were not allowed to make any imports. We therefore requested EDI Section in your office for retransmission. Our retransmission request was accepted and retransmission was made on 25.09.2023. But retransmission was also not received by the Customs and hence we could not make any imports. We have uploaded herewith screenshot obtained on 10.04.2024 from your website. It can be seen there from that your system has not yet received acknowledgement for transmission from customs, which indicates that customs has not received details of amendment made to our authorization. We made lot of correspondence with Icegate and EDI Section of your office but so far acknowledgement with no error has not been issued. We visited office of our RA and JNPT to resolve the above error. But the above error was not sorted out and our authorization expired without making any imports by us towards replacement. Now the authorization is no more valid and we are unable to make the imports of the raw materials consumed by us in making exports. Therefore we have no option but to request you to kindly Relax Policy Provisions and revalidate our above authorization for a period of six months. So that we can try to make the imports. Please note as we could not complete import due to some technical issue. Therefore authorization may be treated as expired in the custody of Government Authority and not due to any lapse on our part. Also there is no provision in the Handbook to make application for revalidation to the RA in case of above type of circumstances. Therefore this application is made to you. The Raw material to be imported after receiving revalidation shall be used for manufacture of export products and as such there would not be any revenue loss.

Therefore please consider our request for Revalidation.

Comments of EGTF were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow revalidation for a further period of 3 months from the date of endorsement against Advance Authorization No. 0311013416 dated 29.03.2022. The firm shall approach RA within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant/ RA Mumbai)

Case No.43 M/s. Prakash Steelage Limited, Mumbai

F.No. HQRPRCAPPLY00012116AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request for revalidation against Advance Authorization No. 0311012625 dated 11.03.2022 on account of non-resolution of CIF value wrongly deleted during the issue of waiver.

This is a defer case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.64) wherein Committee decided to refer to EGTF for resolution. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. RA may coordinate with EGTF in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Application to PRC on the following grounds, 1. Licence waived on dt. 10.10.2023, valid for imports till 11.03.2024 could not be utilized due to deletion in the CIF value in sr. no. 2 of the waiver letter. 2. Till date of filing this application waiver matter not resolved by the help desk team / nor DGFT Mumbai (trail as per above sr. no. 2 to 14). 3. Licence was valid till 11.03.2024 and we were not in position to Import, till the incorporation of CIF value wrongly deleted from the waiver letter. 4. Our EODC waiver was received on 10.10.2023 and our first request for correction was made to DGFT helpdesk on 13.10.2023. Hence this request to PRC for revalidation for a period of six months from the date of inclusion of CIF value wrongly deleted as mentioned in sr. no. A and B of our this letter / from the date of endorsement. Detailed letter and supporting are attached herewith.

Comments of EGTF were also seen.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Mumbai.

(Action: Applicant/ RA Mumbai)

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Sanjay

Case No.44

M/s. Ratnamani Metals and Tubes Limited, Ahmedabad

F.No. HQRPRCAPPLY00013174AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request For The Amendment/Enhancement Of Export/Import Qty / Value And Revalidation For Further Six Months From The Date Of Endorsement against Advance Authorization No. 0811004447 dated 22/03/2022.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.32) wherein Committee decided to defer the case and refer to NC-2 for checking background and reason for suspension of SION C-791.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have made request for the Amendment to RA Ahmedabad for the Enhancement / Re-Fixation of Export/Import Qty and Value vide RLA file no. 08AB04007979AM24, DT. 24.02.2024, but the same is rejected under the reason that export made under the Suspended SION C-791. Sir , Our First Export was made on 22.03.2022 ie on the same day of Licence issue date and last Export on 21.09.2023 ie with in EO Period of 18 Months. Our Major Export 91.73% completed before SION suspended. Only 8.27% EO completed after Public Notice 19 of SION Suspension. we have continued to export under the AA till the EO Period to regularise the import already made under Licence We have made 90% of actual Import before SION Suspended, and to regularise the Import already made it is necessary to export under the AA even after the SION suspended SION was suspended with immediate effect vide PN 19 , dt 27.07.2022 and it is not clarified in the Public Notice that export / Import is not permissible under the existing AA already issued under SION C-791. Sir, we have made our Export /Import as per the Terms and conditions stipulated under the AA with in EO Period and we are not asking for EO period extension under the suspended SION, we are requesting for the Enhancement /Re-Fixation of Qty/Value as per actual export made under the AA. Sir, we humbly request your good office to instruct the RLA office to regularise the export made under the AA, and issue amendment /Enhancement of Export /Import Qty and Value as per the Actual Export Made. Sir. from 24th Feb to 14th March our Authorization was under amendment with RLA and during this period our consignment of 44 MT for the Import Item No. 43 Gr. UNS S32205 arrived at Mundra Port and we have no choice to clear part material of 33 MT in other advance Authorization as our Valid Licence was under amendment for the Enhancement /Re-Fixation. Sir, our Licence is valid for Import till 22.03.2024, we request your office to grant us Re-Validation for further SIX Months from the date of endorsement so, that we can import the balance qty as per the actual export made after re-fixation/enhancement.

Comments of NC-2 were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to allow the authorisation to be considered as per SION as on the date of issuance of the authorisation for initial quantities of import and export. However, the Committee decided to reject the request for enhancement of

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Export/ Import quantity over and above the ones specified in the initial Advance Authorization No. 0811004447 dated 22.03.2022. No other relaxation is allowed. The firm shall approach RA within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant/ RA Ahmedabad)

Case No.45 **M/s. Athena Drug Delivery Solutions Private Limited,**
Mumbai

F.No. HQRPRCAPPLY00000823AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Condonation Of Delay In Procedure Lapse For Applying Review In Norms After 12 Months against Advance Authorization No. 0310822337 dated 17/07/2018, 0310825255 dated 28/11/2018.

Applicant Statement: We wish to inform you as under ? 1) Both the above advance authorization were obtained on 17/07/2018 & 28/11/2018 respectively on No Norms Basis under PC9 (copy enclosed). 2) Exports and Imports against File No.312/AM19 were completed in 2018 (copy enclosed) 3) Exports and Imports against File No.744/AM19 were completed in 2018 and 2019(copy enclosed) 4) Norms against both the licences were ratified on 31.01.2020, vide Meeting No.13/82-ALC4/2019-Case No.300 & Meeting No.13/82-ALC4/2019-Case No.463 (copy enclosed) Norms Committee Sanctioned the norms for both the above licences on lower side i.e. 0.320 kgs reducing 55% of norms what we have applied i.e. 0.700 & 0.717 kgs whereas our actual consumption against exports made is 0.705 & 0.714 kgs respectively (copy of norms enclosed). Further Food & Drugs Administration has issued licence no.25-KD/471 dt.01.12 approving quantity as under (copy enclosed)- Fenofibrate Pellets- 1 Gram of Pellets contains - 662.50 mg of Fenofibrate (i.e. 0.66250 kgs) Due to reduction in norms. Duty + Interest cost works out to Rs.9.67 Lacs. 5) We have applied for review in norms requesting to revise the norms as per actual consumption against exports made i.e. 0.705 kgs or 0.6625 kgs as approved by Food & Drugs, Thane, vide our letter dt.24.02.2023 also made application fees (copy of letter attached along with fees receipt) also we have enclosed copy of licence, statement of exports and imports, copy of s.bills and bill of entry evidencing actual quantity consumed against exports made. 6) Due to COVID, we could not submit the review in norms application within 12 months from the date of ratification and submitted same on 24.02.2023. However, no response from Norms Committee and we presume that our application might not be considered as review in norms application was submitted after stipulated time period. Kindly CONDONE THE DELAY FOR PROCEDURE LAPSE and request your good selves to consider our case in PRC for review in ratified norms either as per actual consumption certificate OR as per Manufacturing Licence as stated in above table.

Decision: The Committee examined the case on the basis of submission made by

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Sanjay

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.46 M/s. Glenmark Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00000924AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request to enable 'Initiate Review Option' in DGFT online portal for amendment in Advance License No. 0311005080 dated 02/07/2021

Applicant Statement: We hereby request for PRC permission to submit an application to amend the norms already fixed under Advance License no. 0311005080 by enabling the 'Initiate Review' option in the DGFT online portal. We would like to submit an application for amendment in norms already fixed under the said Advance License to consider the export of below mentioned 2 other finished products made under 18 shipping bills (the products made out of the same imported raw material only) for redemption purpose by considering the wastage at 5% (exactly same as fixed by norms committee for already approved products).

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.47 M/s. Glenmark Pharmaceuticals Limited, Maharashtra

F.No. HQRPRCAPPLY00000925AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request to enable 'Initiate Review Option' in DGFT online portal for amendment in Advance License No. 0311017256 dated 16/08/2022.

Applicant Statement: We hereby request for PRC permission to submit an application to amend the norms already fixed under Advance License no. 0311017256 by enabling the 'Initiate Review' option in the DGFT online portal. We would like to submit an application for amendment in norms already fixed under the said Advance License to consider the export of below mentioned 2 other finished products made under 08 shipping bills (the products made out of the same imported raw material only) for redemption purpose by considering the wastage at 5% (exactly same as fixed by norms committee for already approved products).

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.48 M/s. Balaji Amines Limited, Maharashtra

F.No. HQRPRCAPPLY00000897AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110067697 dated 25/02/2020.

Applicant Statement: Request for Relaxation to Review Advance Authorization No. 3110067697 under Para 4.17 of HBP 2023. We would like to request relaxation under Para 4.17 of the Handbook of Procedures 2023 for Advance Authorization No. 3110067697 in order to review the said authorization. Due to the expiry of the prescribed review period, we are unable to submit the request through the DGFT portal. It is important to highlight that the import/export norms issued against this authorization were incorrect. However, we have already fulfilled our export and import obligations based on the current norms. In view of this, we kindly request you to grant us the necessary relaxation so that we may initiate the review process and rectify the norms accordingly. We shall be grateful for your kind consideration.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.49 M/s. Nazareth Alloys, Maharashtra

F.No. HQRPRCAPPLY00000209AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Clubbing of Authorizations against various Advance Authorization No. 0310013284 dated 15/10/1999 and 0310146147 dated 08/07/2002.

Applicant Statement: We had obtained more than 70 advance license and all the license have been redeemed except the 2 license which are not closed by the RLA Mumbai. The advance license have been issued within 36 months & the exports have been completed within 48 months. The said application is pending within RLA for more than 4 years.

Decision: The Committee examined the case on the basis of submission made

by the applicant and discussed the matter at length. Accordingly, the Committee decided to relax Para 4.38 (i) of HBP for clubbing of Advance Authorization Nos. 0310013284 dated 15.10.1999 and 0310146147 dated 08.07.2002. The clubbing will be examined in terms of provisions applicable as on the date of issue of authorizations for EODC purpose only, subject to fulfilment of all other conditions. No other conditions were relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.50 M/s. Century Overseas, Delhi

F.No. HQRPRCAPPLY00000709AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0511003355 dated 29/06/2021, 0511004718 dated 14/09/2021.

This is a defer case of PRC Meeting No.06AM26 held on 04.06.2025 (Case No.43) wherein Committee decided to seek a detailed report from CLA New Delhi.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. That our Buyer converted the Order of Ladies Skirts to Ladies Shirt (Half Sleeves) hence utilized the inputs imported for Ladies Skirts in the Export of Ladies Shirt (Half Sleeve). Being common input of Fabric 100% PU (Polyurethane) Faux 100% Faux Leather Fabric, Width 54 inches GSM 315 +/- 10 imported in both the Advance authorizations nos. 0511003355 dated 29.06.2021 & 0511004718 dated 14.09.2021, we utilize the balance fabric of 1379.83 sq. mtrs. available against Advance authorization no. 0511003355, we manufactured and Exported Ladies Shirt Half Sleeve? against Advance Authorization no. 0511004718. That the Imported quantity was fully utilized in both the Special Advance Authorizations and submitted our application for Clubbing of the above said Advance Authorizations. CLA office has shown their inability to club the above mentioned special Advance License stating that non such provision to club special Advance authorizations where In para 4.366 (x) of HBP (Facility of clubbing of authorization) it is mentioned that inputs which are common in all authorizations shall be clubbed and duty free inputs shall be accounted for as per SION/Adhoc Norms. In our case inputs are same in both the authorizations in question.

Comments of RA were also seen.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from CLA, New Delhi to take final decision.

(Action: Applicant/ CLA, New Delhi)

Case No.51 M/s. ESS ENN Exports, Tirupur



F.No. HQRPRCAPPLY00002153AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Closure of Authorizations against Advance Authorization No. 3210079177 dated 22/10/2019.

Applicant Statement: Respected Sir, as per JDFT, CBE RA deficiency letter authorizations issued under self declared category we apply for norms committee so please guide us to obtained norms committee ratification copy for this self declared authorizations so please do the needful licence no : 3210079177 dt. 22.10.2019 original file no : 32/24/040/00065/AM20.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Norms Committee-5 for comments.

(Action: Applicant/ Norms Committee-5)

Case No.52 M/s. ESS ENN Exports, Tirupur

F.No. HQRPRCAPPLY00002154AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Closure of Authorizations against Advance Authorization No. 3210079240 dated 19/11/2019.

Applicant Statement: Respected sir / madam, as per JDFT, CBE RA deficiency letter Authorizations issued under self declared category we apply for norms committee so please guide us to obtained norms committee ratification copy for this self declared authorizations so please do the needful licence no : 3210079240 dt. 19.11.2019 original file no : 32/24/040/00077/AM20.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Norms Committee-5 for comments.

(Action: Applicant/ Norms Committee-5)

**Case No.53 M/s. JRS Pharma & Gujarat Microwax Pvt.Ltd.,
Ahmedabad**

F.No. HQRPRCAPPLY00000838AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Issue of MEIS Authorizations against MEIS Scrip No. 08/91/011/55200/07 43/4826 dated 18/10/2021.

Applicant Statement: Application Ref No.08/91/011/55200/0743/4826 dtd 18.10.2021 Rs.1741710.00, Application Ref No.08/91/011/55200/0763/6997 dtd 15.04.2022 Rs.845816.00 and Application Ref No.08/91/011/55200/0763/6991 dtd 15.04.2022 Rs.307687.00 the above applications yet not issued the MEIS

Authorization, now would like to issue the same as early possible. Detailed reason attached in a sperate Application Ref No.08/91/011/55200/0743/4826 dtd 18.10.2021 Rs.1741710.00, Application Ref No.08/91/011/55200/0763/6997 dtd 15.04.2022 Rs.845816.00 and Application Ref No.08/91/011/55200/0763/6991dtd 15.04.2022 Rs.307687.00 the above appellations yet not issue the MEIS Authorization

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54 M/s. Citizen Metals Private Limited, Mumbai

F.No. HQRPRCAPPLY00000952AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Revocation of debarment from SIMS.

Applicant Statement: May either allow the complete exoneration on the primary ground of non-utilization of the captioned registration in any manner vis-a-vis absence of any mala-fide intention(mens rea) or resort to levying minor penalty with caution as minor violation has been caused inadvertently out of force-majeure circumstances in absence of availability of multiple options under dropdown menu as menu under SIMS registration has only 4(four) options/categories viz.(a) Actual User, (b) Trader, (c) Advance Authorization & (d) SEZ/EOU. Hope Dept. of PRC under DGFT advises Dept. of Technical under Ministry of Steel to forthwith consider our case favorably, synchronizing with the national spirit of defending exporters through Amnesty Scheme as mentioned under para 5 above, for revocation of debarment in light of utmost genuineness & measures of Export Facilitation as goods of import were meant for export to 3rd country through 'entrepot trade' as evidence of our export also enclosed.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-2 Division for comments.

(Action: Applicant/ Policy-2 Division)

Case No.55 M/s. Shree Ganesh Overseas, Ludhiana

F.No. HQRPRCAPPLY00000902AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Release Of MEIS Scrips.

Applicant Statement: Due to Risky exporters list of Textiles. DBK & GST not .

released. Automatically MEIS scrip not released by DGFT office. Later on Customs released DBK and GST department released GST but MEIS scrips are pending till date. So requested to release MEIS claims copy of Shipping Bills details enclosed herewith.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-3 Division for comments.

(Action: Applicant/ Policy-3 Division)

Case No.56 M/s. Avantika Medex Private Limited, Gujarat

F.No. HQRPRCAPPLY00000834AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Grant us MEIS Claim as per Chapter 3.

This is a review case of PRC Meeting No.19AM24 held on 27.10.2023 (Case No.10) wherein Committee has decided to allow MEIS benefit against shipping bill whose realization has happened within time and e-BRC have been uploaded by the bank after 28.02.2022 in terms of Notification No.53 dated 01.02.2022. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: Regarding the MEIS Claim We would like to inform you that, we have applied BRC to the bank and submitted relevant documents to the concern banks, but due to corona pandemic we could not go physically for the follow up and matter had been pending at their end. Key Area To Be Concerned : However, when MEIS windows opened by the DGFT for claim we have tried application for the same and the same time we come to know that bank has not been uploaded BRC for which we already got the payment since long back in our bank account. Brief fact about the case : After knowing the fact, we once again approached to the bank but due to staff transfer they once again asked for some documents and then our continuous follow up they have uploaded our BRC on the site. In this connection while we get the BRC at the same time the MEIS claim window has been closed by the DGFT and we were not able to file the claim. In viewing the above fact we once again requesting your kind authority to please grant us MEIS claim which we were not able to file, cause due to corona and ongoing Ukraine war our business was largely impacted and we are facing some working capital and financial crunch as well. Hence, We here by requesting your kind authority to please grant us one time relaxation for this particular case.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-3 Division for comments.

(Action: Applicant/ Policy-3 Division)



Case No.57 M/s. Deepak Traders, Maharashtra

F.No. HQRPRCAPPLY00003043AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Application for MEIS for S/bills with intent marked as N for Period Oct 15 to Feb 2016.

This is a review case of PRC Meeting No.13AM24 held on 31.08.2023 (Case No.42) wherein Committee had rejected the case.;

Applicant Statement: Dear Sir/Madam, We need to apply MEIS for S. bills with intent Marked as "N" for Period Oct 2015 to march 2016. We had also provided the details as required in terms of Trade Notice 24 Dt.12.02.2018 on e mail lokesh.hd@nic.in and We are Eligible for MEIS on above period in terms of High Court order Dt.13.01.2023 Declaration of Intent also Mentioned on All S.bills but due to Mistake on Part of CHA intent is marked as "N" hence S. bills were not transmitted by Customs to DGFT MEIS Module. We had approached Regional DGFT for same, but it is informed that we need to apply it Online. While checking the same, it is observed that MEIS Module is functional only for PRC Cases.

PRC review request with Personal hearing. Respected Sir, Madam, Regarding deficiencies letter issued by DGFT in reply to our PRC Application and Minutes of Meeting no.13/AM24 held on 31.08.23 Case no.42 M/s Deepak Traders, which we received on an e mail, We would like to state as under. Note ? We would like to appear for personal hearing to present our case & hardships, while our review request. Re ? court order of other company. Court order Submitted by us is of Honorable High Court, Mumbai, write petition no 3202 of 2022 Decision Dated. 01.02.2023. In matter of Techno craft industries subject matter is ?To allow MEIS benefit against s. bills pertaining to years inadvertently marked ?N? INSTEAD OF ?Y? (COPY ATTACHED FOR YOUR REFERENCE) We have relied on this order as subject matter is same, we have submitted this order as ours is exactly same case of this order and honorable court's observation for similar cases, we are applying to PRC Please refer para 22nd page no 15/16 of said order which read as under. ?It is thus necessary for the respondent-customs department to come out with a solution. So that an issue such as the presented before us does not recur and the parties entitles to the benefit of MEIS are not required to come to the court for such trivial issues.? In view of above para, respecting the judgment of Honorable High Court and since the subject is same we are at merit to get our MEIS entitlement. Considering time value of high court and value of licence amount compared to legal expenses involved, we request you to accept our plea and grant the MEIS on basis of said court order. So we do not face further hardships. Re - custom amendment letter, Point 1 - Please refer Trade notice no.24 Dt 1202.2018 of DGFT. (Copy of TN Enclosed for ready reference) In which Trade was guided to forward the list of s. bills with intent as ?N? on an e mail to ? lokesh.hd@nic.in.we had forwarded the same around **Feb** 2018?. Point 2 - we have clearly stated our declaration intent to claim benefit on first page and attached few s/bs showing same for your ready ref. , But by mistake of CHA, it was not marked as ?N? Point 3 - Further, please note that we are merchant exporter with export house status and exporting and claiming incentives on regular basis,



Even during FY 15-16 we had exported through total 92 number of s. bills out of which 30 (as claimed here) are pending due to technical issue of ?N? marked on S. bill. However declaration of intent is mentioned on this Shipping bills too. Re ? Hardships faced - as this MEIS amount is counted in our costing and since we are not getting it, we are at pure loss and adversely effecting working capital, reduction in Exports turnover. Hope you will find our justification suffice and grant our PRC and allow us to issue MEIS licence.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to seek details of the Court Orders from the firm for examination.

(Action: Applicant)

Case No.58 **M/s. Sun Art Exporters, Jodhpur**

F.No. HQRPRCAPPLY00013140AM25

Meeting No.09AM26 held on 29.07.2025

Subject: To allow MEIS benefit against shipping bills uploaded late by customs.

This is a defer case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.72) wherein Committee decided to refer to EGTF Division for examination.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. To allow MEIS benefit against shipping bills uploaded late by Customs. We are the manufacturers and exporters of Handicrafts items since last 25 last years, based at Jodhpur, Rajasthan. Sir, this is to bring to your kind notice that, we have exported goods against 17 shipping bills, [Details furnished as under), and payments were received by bank well within the stipulated time limit. But unfortunately, shipping bills were not uploaded by Customs in time and they could only uploaded to DGFT site on 26.09.2023 as mentioned in below statement and also attached excel sheet separately. In spite of our repeated reminders, customs have delayed in uploading shipping bills on online, may be due to some or other technical issues at their level, which was beyond our control. Hence due to non availability of shipping bills online, we could not submit our MEIS application in time i.e. before the prescribed time limit of 28.02.2022. The last date for submission of online applications were 28.02.2022 as per Notification No.53 dated 01.02.2022, whereas all the said seventeen shipping bills were uploaded by Customs only on 26.09.2023 as is evident from the table below. The date of shipping bills uploaded by Customs to DGFT site can be confirmed from the attached screen shot of Ice gate portal and shipping bill uploaded to DGFT portal is mentioned along with the heading customs file name.

Comments of EGTF were also seen.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC, the firm may have faced the problem which was beyond their control. Accordingly, the Committee decided to allow MEIS

benefit only against 17 shipping bills mentioned in the Application whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. The firm shall approach PC-3 within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA/ PC-3 Division for necessary updation)

Case No.59 M/s. Vedant Hospital, Kalyan

F.No. HQRPRCAPPLY00009192AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330028269 dated 29/12/2010.

Applicant Statement: 1) We imported the medical equipment CT scan and Cath lab machine from japan under EPCG license from the part term loan disbursed by bank which were not operative and not installed till 2013.2) Our Managing Director had a Brain Stroke and was in bed for almost 6 months resulted in a delay in the project.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.60 M/s. Savvak Engineering Innovations Private Limited,N.D.

F.No. HQRPRCAPPLY00000948AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0530155730 dated 10/06/2011.

Applicant Statement: Request for EOP extension upto 16.06.2025 against EPCG Authorization no: 0530155730 dt: 10.06.2011 for regularization of exports completed outside EOP. We are hereby submitting our request for EOP extension upto 16.06.2025 for regularization of exports completed outside EOP as per the details given below: 1 Capital Goods imported were installed in the unit in July 2011 but due to certain installation problems the development of export quality goods required to be exported took about more than 16 months. Due to the delay in development of export products we could not execute the orders and lost some of the valuable commitments.

Decision: The Committee discussed the case on the basis of submission made by the applicant. Considering that they have faced difficulties which were beyond their

control and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 16.06.2025 against EPCG Authorization No. 0530155730 dated 10.06.2011 only for regularization purpose. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.61 M/s. Print Zone, New Delhi

F.No. HQRPRCAPPLY00000822AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 2430001786 dated 26/11/2012.

This is a review case of PRC Meeting No.03AM26 held on 28.04.2025 (Case No.83) wherein Committee had rejected the case.

Applicant Statement: In this regard, we would like to state that we have filed EPCG application into your office as on dated 17.01.2023 (copy attached & may be seen as Annexure - A). However, on 18.12.2024 it was rejected (copy attached as Annexure - B). Details and points covered under the said PRC application are mentioned below: We are manufacturer exporter of miscellaneous items like 1. Ruled paper, 2. Envelops, 3. Cartons, Boxes and Case of Corrugated paper of paper Board, 4. Exercise Books, 5. Printed Books, 6. Commercial Catalogues, 7. Printed Paper - etc. etc. We obtained an EPCG License No. 2430001786 dt. 26.11.2012 under Zero duty, for import of Heidelberg CD 74 5 LX F age 2003 serial no. 450348 impressions 114 Min item. Specific EO imposed in the license is USD 8,34,525.98. Till now, we have made exports to the tune of 81.95% i.e. USD 6,83,858.38 within original EO of 6 + 2 years of extension. However, due to COVID - 19, we could not complete 100 % EO within 6+2 = 8 years. After that, there have been so much travel restriction across the world. So we are unable to move freely. Economy in the world are struggling and it is unable to stand on its feet. While there were fewer export orders due to COVID - 19 since March - 2020, - (overseas as well as deemed) few buyers also cancelled their orders placed with us. 2) Also due to the shift to digital era, requirement of paper / our products has reduced to a large extent, due to which demand of our product has been reduced & it is becoming difficult to continue with our current line of products. 3) However, now we have orders in hand for exports - copies attached. Our sales team continued their efforts to get exports / deemed supply orders and by Grace of God, we will be able to make supplies & complete the export obligation by 31.12.2023. Prayer: In view of forgoing reasons (beyond our control), it is prayed that we may be allowed to make exports even after dt. 26.11.2020 for this license. We request for EO Ext. for up to 31.12.2023 so that we may complete / balance EO. We pray EO extension without any penalty on us, due to unforeseen COVID - 19. We have already submitted a request letter into the DGFT RA-Rajkot to grant auto extension till 31.12.2021 as per notification no. 28/2015-2020 Dt. 23.09.2021, copy of acknowledgment is attached herewith for your kind reference. 4) "In this EPCG

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License, there was an initial agreement (copy attached as Annexure C) with Buyer that its realization would be in INR only. Now in 8 years of export in this license, its realization in INR is 100% but in FC, the realisation in FC is short by 20% due to exchange rate fluctuation during these years." 5) Therefore, we request you to please ratify our realisation in INR value as 'full & complete' for the purpose of redemption, by relaxing Policy. 5.(a) We also emphasise that without giving your EO ext., we shall not be able to make physical exports, as Customs don't allow it without your permission / EO Ext. 6) Prayer: (i) Pls. grant us EO Ext. for Six months so that we may export to fulfill EO. (ii) Pls. also ratify our realization in INR value as 'full & complete' for redemption purpose.

Decision: The Committee discussed the case on the basis of submission made by the applicant. Considering that they have faced difficulties which were beyond their control and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 31.12.2023 against EPCG Authorization No. 2430001786 dated 26.11.2012 only for regularization purpose. No other conditions were relaxed. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Rajkot)

Case No.62 M/s. Dhanesh Weaving Private Limited, Maharashtra

F.No. HQRPRCAPPLY00000804AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330034135 dated 01/11/2012.

Applicant Statement: We are submitting the following justification for seeking relaxation. We had submitted our application for grant of EOP extension by 6 months from the date of endorsement, but our application was not considered as per our request in the EPCG committee held on 02.06.2025 case no.79. It seems we could not explain our request clearly. We have already exported goods worth USD 2 LAKHS and balance goods worth USD 4.25 LAKHS has to be exported to complete our EO. We request you to grant us minimum 6 months from the date of endorsement so that we can complete our EO. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Co-vid19, all the market was hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports worth crores of Rupees were transformed to Lakhs of Rupees - the reason being only Job work value to be calculated. Because of the above two reasons, we request you to grant us a minimum of 6 months from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some

time. Even the addition of PN No. 53 the validity is such that we will not be able to produce and ship the goods. We need at least 6 months from the date of endorsement of EOP extension. Since the markets have revived we are confident of fulfilling our export obligation, hence request you to grant us overall EOP extension for 6 months from the date of endorsement.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330034135 dated 01.11.2012 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.63 M/s. Platinum Fabrics Private Limited, Maharashtra

F.No. HQRPRCAPPLY00000290AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330038706 dated 07/05/2014

Applicant Statement: We are enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:-
Duty Saved Utilised value = Rs. 15, 14,243.00 50% of Duty Saved Utilised value = Rs. 7,57,121.50 2% of Rs. 7, 57,121.50 = Rs. 15,142.43 We shall pay E-Challan of Rs. 15,142.43 as 2% composition fees for 1st block extension. We shall pay E-Challan of Rs. 15,000/- (E-CHALLAN ENCLSOED) for Onetime condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said license was valid till 01.05.2020. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reason is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 Years from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and

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had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not be able to produce and ship the goods. We need at least 6 months from the date of endorsement of EOP extension. We also request you to accept installation certificate after due date as we could not earlier due to oversight. Mumbai DGFT has suggested that we send the installation certificate to HQ for acceptance of the same.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330038706 dated 07.05.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The Committee also decided to condone the delay in applying for Block EOP extension subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.64 **M/s. Platinum Fabrics Private Limited, Maharashtra**

F.No. HQRPRCAPPLY00000289AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330043338 dated 28/12/2015.

Applicant Statement: We are enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:- Duty Saved Utilised value = Rs. 9,91,361.00 50% of Duty Saved Utilised value = Rs. 4,95,680.50 2% of Rs. 4,95,680.50 = Rs. 9,913.61 We shall pay E-Challan of Rs. 9,913.61 as 2% composition fees for 1st block extension. We shall pay E-Challan of Rs. 15,000/- (E-CHALLAN ENCLSOED) for Onetime condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said license was valid till 28.12.2020. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specific reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reason is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request

you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not be able to produce and ship the goods. We need at least 6 months from the date of endorsement of EOP extension. We also request you to accept installation certificate after due date as we could not earlier due to oversight. Mumbai DGFT has suggested that we send the installation certificate to HQ for acceptance of the same.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043338 dated 28.12.2015 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The Committee also decided to condone the delay in applying for Block EOP extension and delay in submission of installation certificate subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.65 M/s. Navya Bakes & Confectioneries India Pvt.Ltd., Kerala

F.No. HQRPRCAPPLY00012098AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 1030003036 dated 12/02/2016.

Applicant Statement: We have obtained an EPCG Authorization 1030003036/12.02.2016 from RA Cochin. The obligation period for this license expired on 12.02.2022, and we had applied for an overall extension of two years till 12.02.2024, which was granted by RA Cochin. Moreover, since the installation of machinery in March 2016, we have encountered persistent technical issues, which have prevented the machine from operating at its full potential. Despite being serviced in May 2018, the problem remains unresolved. This has significantly affected our production capabilities and, consequently, hindered our ability to meet export obligations during this period. Although substantial quantity of our products were exported during validity period but unfortunately these exports were made through third party but as a misfortune would have it our name and EPCG details were not endorsed on shipping bills filed by third party. These bills obviously will not be considered towards fulfillment of export obligation. Additionally, the COVID-19 pandemic severely affected our operations, disrupting our supply chains and overall export capabilities. These challenges have significantly hindered our ability to meet the export obligations by direct exports too. We have approached the Regional Authority (RA) for an extension under PN 53 dated 20.01.2023; however, this request was not approved. We have also sought clarification from DGFT on this matter but have not yet received a response. As we feel that our interpretation is the right one, the Hon Committee may be good enough to address this issue as

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well . In light of these circumstances, we wish to apply for a further extension of two years under the EPCG Committee as a precautionary measure. We remain committed to meeting our export obligations and ensuring compliance with all regulations. We appreciate your understanding and consideration of our request. We look forward to your favourable response.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 1030003036 dated 12.02.2016 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.66 M/s. Auptag Refinery Private Limited, Maharashtra

F.No. HQRPRCAPPLY00000969AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330038686 dated 06/05/2014.

Applicant Statement: With reference to the above, we would like to inform you that we have imported 12 brand new weaving looms vide the EPCG licence from Additional DGFT, Mumbai. The said license was valid till 06.05.2022. We imported the capital goods under EPCG on 06.05.2014 considering very good export market. It took us some months to install the machinery and make it ready to weave. It took some more months to create perfect sample to the satisfaction of our overseas buyers , which were to be exported through a 3rd party exporter. The samples were accepted and we were about to manufacture on a large scale when lightning struck the market in the form of demonetization. The markets came to a standstill. It took a few months for the market to revive. During this time all our export orders were cancelled. We started to sell in the local market praying for the export markets to revive. The markets were just limping back when again the markets were upset by imposition of GST on 01.07.2017. This impacts of GST shutdown the markets for about 6 months with the traders protesting throughout India. This time gap of revival and up-setting of markets starting from 2016 to 2022 due to various reasons like demonetization, GST and then Covid and imposition of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1year from the date of endorsement of EOP extension. Please do the needful and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede

to the request and allowed EOP extension of EPCG Authorization No. 0330038686 dated 06.05.2014 for a further period of 1 year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.67 M/s. K R Pulp and Papers Limited, Delhi

F.No. HQRPRCAPPLY00013022AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Third Party Exports against EPCG Authorization No. 0530172251 dated 15/05/2018, 0530172963 dated 12/09/2018, 0530174278 dated 24/04/2019, 0530174801 dated 06/08/2019, 0530175735 dated 24/02/2020.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025 (Case No.02) wherein Committee decided to seek a report from RA. RA may check the correlation between supplies made and exports and also see the documents including the e-way Bills etc. and forward a Report.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We are manufacturer of various types of Paper having our unit at Shahjahanpur and have large capacity of manufacturing paper. Our unit was started in 2000 and large part of machinery was imported under EPCG Scheme. We have obtained about 16 EPCG authorizations in past and have already fulfilled the export obligation against 8 authorizations with in time and have the EODC. In 5 (Five) of authorizations against we have completed the export obligation against 53 shipping bills and most of exports are done through paper merchants (third party exporter). The export container were stuffed at our factory and directly transported to the port of shipment. On 30 third party shipping bills the number of EPCG Authorization could not be mentioned by the CHA while preparing the export documents. However the shipping bills have the name of our unit, IEC number & GST details etc. All the supply invoices we have mentioned the authorization number. Further to correlate the supplies by us and the same was exported it can be verified that relative invoices (having EPCG number, Transport receipt (our factory to custom port) On making our application for clubbing and redemption of above said 5 authorizations, the RA pointed out that the authorization number is not included in the shipping bills which was inadvertently missed by CHA while preparing the shipping bills which beyond our control. Keeping in view the hardship and actual exports have been taken place and documents have the details like: 1. All the shipping bills filed under drawback scheme. 2. In third party column details our manufacturing unit name with IEC & GST details appear. 3. Supply Invoices have the EPCG Authorization details. 4. Quantity and description on shipping bills and supply invoices are same. 5. The container were stuffed at our factory and transported straight to port of shipment. 6. The details i.e. container number, quantity etc matches with the details mentioned



on the shipping bills. 7. All other third party documents as per Para 5.10 (D) of HBP are available and also submitted in RA. PRAYER: Keeping above explained facts that goods supplied were exported through third party exporters, it is humbly request you to allow the shipping bills as per attached statement (which do not have the authorization number but have all other details) for consideration of exports towards the export obligation against the above said 5 EPCG Authorizations as per Policy Circular Number 7/2002 dated 11-07-2002, which allows to condone the procedural laps of not mentioning EPCG Authorization number on the shipping bills relating to exports for fulfillment of EO under EPCG scheme for direct exports as well as third party exports.

Comments of CLA New Delhi were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to PC-5 Division for comments.

(Action: Applicant/ PC-5 Division)

Case No.68 M/s. Genus Electrotech Limited, Delhi

F.No. HQREPCGPRAPP00001931AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Request for redemption and condonation of Appendix 22 C Para 8 2 4 against EPCG Authorization No. 0530139067 dated 08.07.2005.

This is a defer case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.22) wherein Committee decided to seek detailed report on fulfillment of Deemed Export conditions from CLA, New Delhi.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. 1 Applications are submitted for redemption and relaxation request for policy from appendix 22 C FTP HBP Para 8 2 4 against EPCG License No 0530139067 dated 08.07.2005. Application for redemption submitted in prescribed form ANF5B submitted on 31.08.2016 vide our letter No GEL / DGFT/ 2016-17/39067/01 dated 31.08.2016 to RA, Delhi and deficiency letter FILE No 05/34/165/00762/ AM14/1231272 dated 08.11.2016 applied to Chairman PRC committee Udyog Bhawan , New Delhi request for policy relaxation from appendix 22 C FTP HBP Para 8.2.4 through our letter no GEL/DGFT/EPCG/PRC/2016-17/032 dated 03.11.2016. Acknowledge copy of application in ANF2D along with Application Fee Rs 2000.00 vide DD No 007446 dated 03.11.2016. (All copies are attached here-with) 2. Once again submitting ANF2D application for policy relaxation committee.

Comments of RA & PC-6 were also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede

to the request and allowed relaxation from submitting Appendix 22C against the EPCG Authorization No. 0530139067 dated 08.07.2005. Firm shall submit realisation statement issued by Bank in respect of the supplies made against the authorisation. No other conditions were relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant/ CLA New Delhi)

Case No.69 M/s. Spacenex Aero Private Limited, Bangalore

F.No. HQREPCGPRAPP00000158AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Realization in INR for Exports to SEZ in Current Account against EPCG Authorization No. 0731004267 dated 08/06/2022.

This is a defer case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.09) wherein Committee decided to seek detailed report from RA Bengaluru.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have exported our products and completed the EO to a unit situated in a Non-EDI SEZ. We have realized the amount in INR through Current Account. We have submitted the realization statement issued by Bank and certified by CA in lieu of e-BRC's. Bill of Exports are not appearing DGFT Portal and Bank officials are informing that they cannot upload the e-BRC's without Shipping Bills / Bill of Exports appearing in the Portal. RA, Bangalore is insisting that the proof of realization should be in FCA of the SEZ Unit. We request you to kindly grant the approval / relaxation for accepting the documents and realization of Proceeds in INR in Current account. We have completed the EO and submitted the necessary documents for EoDC.

Comments of RA Bengaluru were also seen.

Decision: Case is deferred.

(Action: Applicant)

Case No.70 M/s. Writer Lifestyle Private Limited, Delhi

F.No. HQREPCGPRAPP00000095AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Regularization of exports made by Group company for the purpose of fulfillment of export obligation against various EPCG Authorization Numbers.

Applicant Statement: Regularization of exports made by Group company for the purpose of fulfillment of export obligation. Ref.: Sr No. Licence No. Date File No. 1 0330030758 05-10-2011 03/97/021/00731/AM12 2 0330031217 07-12-2011 03/97/021/00912/AM12 3 0330031521 04-01-2012 03/97/021/01067/AM12 4

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Sanjay

0330031536 06-01-2012 03/97/021/01092/AM12 5 0330031660 19-01-2012
 03/97/021/01124/AM12 6 0330032225 26-03-2012 03/97/021/01357/AM12 7
 0330032781 30-05-2012 03/97/021/00204/AM13 8 0330032824 07-06-2012
 03/97/021/00121/AM13 9 0330033630 07-09-2012 03/97/021/00601/AM13 We
 hereby submit our application for regularization of exports made by the group
 company for the purpose of fulfillment of export obligation. About the case We have
 availed EPCG Licenses and have fulfilled 50% exports through our group
 Company and balance exports have been fulfilled by us directly. Both the
 companies are group companies as defined under Para 9.28 of FTP. Exports have
 been fully completed and redemption applications are submitted at RA, Mumbai.
 We submit our application for kind consideration in the EPCG committee for
 regularization of exports made by group company along with following documents:-
 1) Copy of EPCG Licence. 2) Copy of ANF showing fulfillment of export obligation.
 3) Copy of documents showing both the companies are Group Company. FTP
 paras in support of our case are reproduced below:- Para 5.5 of FTP 2009-
 2014(wef 23.08.2010) Following conditions shall apply to the fulfillment of the
 export obligation:- (i) Export Obligation shall be fulfilled by export of goods
 manufactured/services rendered by the applicant. Export obligation under the
 scheme shall be, over and above, the average level of exports achieved by him in
 the preceding three licensing years for the same and similar products within the
 overall export obligation period including extended period, if any; except for
 categories mentioned in paragraph 5.7.6 of HBP Vol. I. Such average would be the
 arithmetic mean of export performance in the last three years for the same and
 similar products provided that Premier Trading House (PTH) shall have option of
 fixing average level of exports based on arithmetic mean of export performance in
 the last five years instead of three years. Upto 50% Export Obligation may also be
 fulfilled by exports of other good(s) manufactured or service(s) provided by the
 same firm / company, or group company / managed hotel, which has the EPCG
 authorization. However, EPCG authorizations issued prior to 1.4.2008 will be
 governed by earlier policy provisions. However, in such cases, additional export
 obligation imposed shall be over and above average exports achieved by the unit /
 company / group company / managed hotel in preceding three years for both the
 original and the substitute product(s) / service(s), despite exemptions in Para 5.7.6
 of HBP Vol. I Para 9.28 of FTP 9.28 ?Group Company? means two or more
 enterprises which, directly or indirectly, are in a position to (i) exercise twenty-six
 per cent, or more of voting rights in other enterprise; or (ii) appoint more than fifty
 percent, of members of board of directors in the other enterprise. For group
 companies to claim benefits or have their exports counted for benefits to be
 claimed by another member of group, the group company should have been in
 existence at least 2 years prior to date of application under any of export promotion
 schemes notified in FTP Our Prayer In light of above we pray to the EPCG
 committee to kindly condone the delay in applying for endorsement of Group
 Company and regularize the exports made by Group Company towards completion
 of 50% of the export obligation.

Decision: The Committee examined the submission made by the applicant and
 discussed the matter at length. After detailed discussion it was decided to accede
 to the request and condone the delay in applying for endorsement of Group
 Company and regularize the exports made by Group Company towards completion

of 50% of the export obligation against the EPCG Authorization Nos. 0330030758 dated 05-10-2011, 0330031217 dated 07-12-2011, 0330031521 dated 04-01-2012, 0330031536 dated 06-01-2012, 0330031660 dated 19-01-2012, 0330032225 dated 26-03-2012, 0330032781 30-05-2012, 0330032824 07-06-2012, 0330033630 dated 07-09-2012. No other conditions were relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant/ RA Mumbai)

Case No.71 M/s. Kabadage Anita Rajendra, Kolhapur

F.No. HQRPRCAPPLY00000947AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006558 dated 02/05/2012.

This is a review case of PRC Meeting No.05AM26 held on 22.05.2025 (Case No.22) wherein Committee had rejected the case.

Applicant Statement: With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Claim Approval Letter 3. Photographs and Newspaper Cuttings related to the fire incident. 4. Copy of the Police Panchnama We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.72 M/s. Pashupati Airjet, Kolhapur

F.No. HQREPCGPRAPP00000417AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006562 dated 04/05/2012.

Applicant Statement: With reference to the above subject, we wish to inform you

that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: Fire Brigade Report. Insurance Company's Claim Approval Letter Photographs and Newspaper Cuttings related to the fire incident. Copy of the Police Panchnama We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.73 M/s. Oil And Natural Gas Corporation Limited, Mumbai

F.No. HQRPRCAPPLY00013342AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation from procedural infraction of non-mentioning of EPCG details on the shipping bills against EPCG Authorization No. 330035953 dated 28/05/2013, 330036098 dated 13/06/2013, 330036403 dated 23/07/2013, 330037092 dated 22/10/2013, 330037135 dated 29/10/2013, 330037433 dated 11/12/2013.

Applicant Statement: Applicant has substantively complied with all the requirements for fulfillment of Export Obligation under Para 5.5 of FTP. Requirement as per para 5.7.1 of HBP (which states that at the time of export, EPCG authorization number and date shall be endorsed on shipping bills) may be considered as merely a procedural requirement that is not fatal for the fulfillment of export obligation under a license issued under the FTP.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.74 M/s. Umbrey Engineering Private Limited, Bangalore

F.No. HQRPRCAPPLY00012367AM25

Meeting No.09AM26 held on 29.07.2025



Subject: Exemption For Bill Of Export For SEZ Supplies against EPCG Authorization No. 0730011700 dated 08/10/2012.

Applicant Statement: Our file has been rejected for proceeds at regional office. Hence we hereby plead the following. 1. request to condone bill of exports for our supplies / job works to SEZ unit and to consider our jobworks invoices towards export obligation 2. Also to consider the bank certified statement in lieu of e- BRC.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to PC-5 Division for comments.

(Action: Applicant/ PC-5 Division)

Case No.75 M/s. Pansuriya Impex Llp, Mumbai

F.No. HQRPRCAPPLY00000855AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation of Non Mention of EPCG LICENSE no in the shipping bill against EPCG Authorization No. 0330046824 dated 31/03/2017.

Applicant Statement: We are a Three Star export house company with excess exports as required than the specific EO. We have not availed any DBK or chapter 3 benefit like MEIS etc as the same is not available to Diamond exports but met our obligation of Specific EO and Average EO. Due to human error our company filed shipping bills under FREE SHIPPING BILL category and missed to mention the EPCG license no in the shipping bill. We have submitted all documents as per PC No 07/2002, however the Mumbai RA is not accepting SHIPPING BILLS UNDER FREE CATEGORY to be counted for Specific EO. We respectfully request that the non inclusion of our EPCG licence no in the shipping bill be overlooked.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.76 M/s. Pansuriya Impex Llp, Mumbai

F.No. HQRPRCAPPLY00000859AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation of Non Mention of EPCG LICENSE no in the shipping bill against EPCG Authorization No. 0330047077 dated 05/05/2017.

Applicant Statement: We are a Three Star export house company with excess exports as required than the specific EO. We have not availed any DBK or chapter 3 benefit like MEIS etc as the same is not available to Diamond exports but met

our obligation of Specific EO and Average EO. Due to human error our company filed shipping bills under FREE SHIPPING BILL category and missed to mention the EPCG license no in the shipping bill. We have submitted all documents as per PC No 07/2002, however the Mumbai RA is not accepting SHIPPING BILLS UNDER FREE CATEGORY to be counted for Specific EO. We respectfully request that the non inclusion of our EPCG licence no in the shipping bill be overlooked.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.77 M/s. Pansuriya Impex Llp, Mumbai

F.No. HQRPRCAPPLY00000858AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation of Non Mention of EPCG LICENSE no in the shipping bill against EPCG Authorization No. 0330049375 dated 08/06/2018.

Applicant Statement: We are a Three Star export house company with excess exports as required than the specific EO. We have not availed any DBK or chapter 3 benefit like MEIS etc as the same is not available to Diamond exports but met our obligation of Specific EO and Average EO. Due to human error our company filed shipping bills under FREE SHIPPING BILL category and missed to mention the EPCG license no in the shipping bill. We have submitted all documents as per PC No 07/2002, however the Mumbai RA is not accepting SHIPPING BILLS UNDER FREE CATEGORY to be counted for Specific EO. We respectfully request that the non inclusion of our EPCG licence no in the shipping bill be overlooked.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.78 M/s. Pansuriya Impex Llp, Mumbai

F.No. HQRPRCAPPLY00000857AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation of Non Mention of EPCG LICENSE no in the shipping bill against EPCG Authorization No. 0330048223 dated 04/12/2017.

Applicant Statement: We are a Three Star export house company with excess exports as required than the specific EO. We have not availed any DBK or chapter 3 benefit like MEIS etc as the same is not available to Diamond exports but met

our obligation of Specific EO and Average EO. Due to human error our company filed shipping bills under FREE SHIPPING BILL category and missed to mention the EPCG license no in the shipping bill. We have submitted all documents as per PC No 07/2002, however the Mumbai RA is not accepting SHIPPING BILLS UNDER FREE CATEGORY to be counted for Specific EO. We respectfully request that the non inclusion of our EPCG licence no in the shipping bill be overlooked.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.79 M/s. Pansuriya Impex Llp, Mumbai

F.No. HQRPRCAPPLY00000853AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for condonation of Non Mention of EPCG LICENSE no in the shipping bill against EPCG Authorization No. 0330048635 dated 05/02/2018.

Applicant Statement: We are a Three Star export house company with excess exports as required than the specific EO. We have not availed any DBK or chapter 3 benefit like MEIS etc as the same is not available to Diamond exports but met our obligation of Specific EO and Average EO. Due to human error our company filed shipping bills under FREE SHIPPING BILL category and missed to mention the EPCG license no in the shipping bill. We have submitted all documents as per PC No 07/2002, however the Mumbai RA is not accepting SHIPPING BILLS UNDER FREE CATEGORY to be counted for Specific EO. We respectfully request that the non inclusion of our EPCG licence no in the shipping bill be overlooked.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.80 M/s. Indo British Garments Pvt Ltd, Faridabad.

F.No. HQRPRCAPPLY00000898AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request For Acceptance Of Installation Certificate Issued By Chartered Engineer Instead Of Central Excise against EPCG Authorization No. 0530143356 dated 23/03/2007.

Applicant Statement: REQUEST FOR ACCEPTANCE OF INSTALLATION

CERTIFICATE ISSUED BY CHARTERED ENGINEER INSTEAD OF CENTRAL EXCISE. 1. That Capital goods imported against EPCG authorization no. 0530143356 dated 23.03.2007 and were installed in our manufacturing unit and obtained Installation certificate from Central Excise Department within the prescribed period. 2. That both Specific and Average Export Obligation were fulfilled during the original EO period. Copy of ANF 5B along with statement of Export towards fulfillment of Export obligation certified by CA is enclosed herewith for your kind reference. 3. That original EPCG Authorization and Installation certificate of the subject EPCG Authorization was lost and not traceable. 4. That application for Redemption/EODC pending with CLA office due to with Affidavit-cum Indemnity Bond for Loss of Original Authorization and Installation Certificate issued by Independent Chartered engineer in lieu of Central Excise along with other relevant documents. Copy of the Installation certificate issued by Independent Chartered engineer is attached for your reference 5. That CLA office has shown their inability to process the application for issue of EODC on the basis of Installation certificate issued by Independent Chartered Engineer instead of Central Excise Department. 6. We approached to Central Excise Department/GST range office, who was unable to provide copy of the Installation Certificate due to non-availability of old record. 7. We, hereby, solemnly affirm and declare that whatever is stated above is true to the best of our knowledge and record. We hereby indemnify Government of India to recover the amount, if any, for any revenue loss which may occur (might have occurred) due to the above submission made by us.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed relaxation of requirement of submission of installation certificate from the Central Excise and acceptance of Chartered Engineer Certificate against EPCG Authorization No. 0530143356 dated 23.03.2007 subject to payment of composition fee of Rs.25,000/-. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

Case No.81 M/s. AL Jain Jewellery, New Delhi

F.No. HQRPRCAPPLY00000438AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Replenishment Of Gold Amounting To 1000 Gms Could Not Be Availed Leading To A Loss Of Rs Eight Lakhs Replenishment Of Gold Sold At International Exhibitions Under Para 4 45 Of Ftp And Para 4 79 HBP.

Applicant Statement: REQUEST FOR ACCEPTANCE OF INSTALLATION CERTIFICATE ISSUED BY CHARTERED ENGINEER INSTEAD OF CENTRAL EXCISE. 1. That Capital goods imported against EPCG authorization no. 0530143356 dated 23.03.2007 and were installed in our manufacturing unit and

obtained Installation certificate from Central Excise Department within the prescribed period. 2. That both Specific and Average Export Obligation were fulfilled during the original EO period. Copy of ANF 5B along with statement of Export towards fulfillment of Export obligation certified by CA is enclosed herewith for your kind reference. 3. That original EPCG Authorization and Installation certificate of the subject EPCG Authorization was lost and not traceable. 4. That application for Redemption/EODC pending with CLA office due to with Affidavit-cum Indemnity Bond for Loss of Original Authorization and Installation Certificate issued by Independent Chartered engineer in lieu of Central Excise along with other relevant documents. Copy of the Installation certificate issued by Independent Chartered engineer is attached for your reference 5. That CLA office has shown their inability to process the application for issue of EODC on the basis of Installation certificate issued by Independent Chartered Engineer instead of Central Excise Department. 6. We approached to Central Excise Department/GST range office, who was unable to provide copy of the Installation Certificate due to non-availability of old record. 7. We, hereby, solemnly affirm and declare that what ever is stated above is true to the best of our knowledge and record. We hereby indemnify Government of India to recover the amount, if any, for any revenue loss which may occur (might have occurred) due to the above submission made by us.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-4 Division for comments.

(Action: Applicant/ Policy-4 Division)

Case No.82 M/s. K. Lalita Jewellers, New Delhi

F.No. HQRPRCAPPLY00000448AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Replenishment Of Gold Could Not Be Taken In 120 Days As Stipulated In Para 4 79 Of HBP Replenishment Of Gold Sold At International Exhibitions Under Para 4 45 Of Ftp And Para 4 79 HBP.

Applicant Statement: Replenishment of gold could not be taken in 120 days as stipulated in para 4 79 of HBP as import of goods at concessional rate of duty rules 2022 were made applicable to supply of duty free gold silver by nominated agencies vide notification 74 /2022 customs dated 09.09.2022 as a result nominated agencies stopped giving replenishment gold as certain clarifications made to customs were pending and thereafter we had to go abroad for back to back exhibitions request for grant of extension of 45 days from date of PRC approval to complete formalities and take gold from nominated agencies.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and deferred the case for further examination and inputs from PC-4.

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(Action: Applicant/ Policy-4 Division)

Case No.83 M/s. Mercedes-Benz Research and Development India Pvt.Ltd Bengaluru

F.No. HQRPRCAPPLY00013397AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Submissions in support of application to Policy Relaxation Committee for relaxation: To import of One Right Hand Drive (RHD) Used Mercedes-Benz Vehicle for purpose of conducting testing on the Vehicles imported for R & D testing purposes only. For import via air at Chennai Airport or sea at Chennai Seaport.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025 (Case No.19) wherein Committee decided to refer to PC-2 for suitable action.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We are enclosing our Detailed Presentation with Reason/ Justifications We would like to provide a brief explanation for our request for this relaxation. At the moment, only Roll-on Roll-off (Ro-Ro) ships dock in Mumbai Seaport and Ro-Ro Vessel companies do not accept used vehicle transportation from Germany to Mumbai Seaport. So, it has become difficult for us to import the used vehicle quickly and to complete the project that our customers expect from us. It also leads to revenue losses at the company and country levels. We are looking for an alternative way to import via other seaports through closed containers or airports for the reasons stated above and to achieve faster shipment timelines. This will help us in importing the vehicles as quickly as the business expects.

Particulars	Particulars of Vehicles
Make and Model	CLA 250+
Chassis No	W1KFJ1DB3SJ000165
Fuel Type	Electric Vehicle
Year of Manufacture	2023
Country of Manufacture	Germany
Value	50,000 Euro approx. (including measurement devices)
Condition	Used
Configuration	Right Hand Drive
Shipment from	Mercedes-Benz AG, Germany

Comments of PC-2 Section were also seen.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request and allowed the port/ airport of

import at Chennai for one Right Hand Drive used Mercedes-Benz vehicle for R & D testing purpose only. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.84 M/s. Shilchar Technologies Limited, Vadodara

F.No. HQRPRCAPPLY00009071AM24

Meeting No.09AM26 held on 29.07.2025

Subject: Need AA ACTIVE on DGFT portal whereas current status is Closed against Advance Authorization No. 3411002185 dated 28/04/2022, 3411002224 dated 09/05/2022, 3411002225 dated 09/05/2022.

This is a defer case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.17) wherein Committee decided to refer the case to EGTF Division for further detailed comments so as to enable a decision in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Our 3 advance authorization are NOT ACTIVE/ACCESSABLE on DGFT portal for that we made several requests through Email / Help Desk etc since about 12 months and nothing is happen. Please note we have been granted Bond Waiver (copy attached) with extended import validity till 28.04.24. Request to look into it and make AA active on portal. Being we are not been allowed utilize AA even though we are entitled so we request to grant validity extension for further 12-15 Months from dates your decision.

Comments of EGTF were also seen.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request to activate closed Advance Authorization No. 3411002185 dated 28.04.2022, 3411002224 dated 09.05.2022, 3411002225 dated 09.05.2022 and allowed revalidation for a period of 6 months from the date of endorsement against these AAs. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.85 M/s. Royal Chain Private Limited, Mumbai

F.No. HQRPRCAPPLY00000847AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Recommend our case for grant of NOC for import of 0.2125 M.T. of Soft Carbon-Free Iron Wire 3.50 MM Dia for CIF value Rs.1,59,011.109 & 1.5248 M.T.

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of Soft Carbon-Free Iron Wire 5.00 MM Dia for CIF value Rs.11,40,988.89 falling under ITCHS 72171010.

Applicant Statement: In light of justification enclosed vide our letter dtd.23.6.2025, copy enclosed, we urge PRC of DGFT to recommend our case for grant of NOC for import of 0.2125 M.T. of Soft Carbon-Free Iron Wire 3.50 MM Dia for CIF value Rs.1,59,011.109 & 1.5248 M.T. of Soft Carbon-Free Iron Wire 5.00 MM Dia for CIF value Rs.11,40,988.89 falling under ITCHS 72171010.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to PC-2 Division.

(Action: Applicant/ PC-2 Division)

Case No.86 M/s. Sampark Industries Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000905AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request For Re Export Of Input Imported Under Advance Auth Number 0511002531 Dt 10/05/2021 Number 0511010654 Dt 03/03/2022 And Number 0511005946 Dt 02/11/2021.

Applicant Statement: 1. We have imported input against 3 advance authorization no.0511002531 date 10.05.2021 / CLA F.no. 05AB04069352AM22 2. Advance Authorization no. 0511010654 Date 03/03/2022 / CLA F.NO. 05AX04001182AM22 3. Advance Authorization no. 0511005946 Date 02/11/2021 / CLA F.NO. 05AA04095256AM22 The above advance authorization were backed by export orders from overseas parties. However, due to some problem with overseas buyer, the export orders have been cancelled. We do not have any other buyer. Therefore we cannot use the remaining imported material for intended purpose. 6. The imported raw material/input is a huge liability on us and our survival is at stake. We are facing sever hardships due to cancellation of export orders. 7. The matter has been discussed with some foreign buyers who have agreed to purchase the imported goods/raw material. 8. We will be able to clear our clear our liability/ minimise our losses if permission is granted to us for re-export of imported raw material available with us. Therefore, we seek your permission to re-export the imported input to enable us to regularize the above mentioned advance authorization. Detailed representation attached.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.87 M/s. Greater India Tours, Delhi



F.No. HQRPRCAPPLY00000917AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Revalidation of Scrip.

Applicant Statement: Respected Sir/mam, kindly open our rejected file as we also as we are visit CLA twice and assure that we will get claim as we already said that the reason written in rejection letter is invalid we have all documents to show and prove that we are eligible get our claim. Kindly help me as we are really needed of this claim.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-3 Division for comments.

(Action: Applicant/ Policy-3 Division)

Case No.88 **M/s. Hallmark Steel Private Limited, Mumbai**

F.No. HQRPRCAPPLY00012979AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Amnesty Scheme Relaxation Public Notice No 2 2023 New Delhi Dated the 1st April 2023 against Advance Authorization No. 0310502515 dated 16/01/2009.

This is defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.26) wherein Committee to refer the case to PC-5 Division. If after consultation it is decided to consider extending the benefit of amnesty, the case may be brought back for relaxation regarding validity of EOP.

Applicant Statement: The raw material In order to manufacture the end product was imported from M/s Crucible Specialty Metals, USA. 1. However, due to Sudden Unanticipated Consecutive Cancellation of Export Orders as a consequence of sudden increase/skyrocketing in the pricing of Nickel and Chrome Worldwide the Company's raw material cost Sky Rocketed since Nickle and Chrome were the essential ingredients and were integral components of the Raw Material ?Valve Steel Billet?. Nickel Prices surged 410 times and beyond throughout the period from 2008 to 2012 exploding from a mere 10,000 \$ (PMT) to a Staggering 51,000 \$ (PMT) and Chrome Prices surged by 54 times and beyond throughout the period from 2008 to 2012. Amongst the many devastating factors driving these unprecedented price hikes was the ban imposed on Mining Industries across California, Montana, Michigan, Minnesota and Alaska, the five biggest Nickel producing states in the country had serious repercussion on the Engineering and Steel Industry. Since Nickel and Chrome are the main ingredient in Valve Steel production, the ban, accompanying socio economic and political crises and various other external factors triggered and ultimately resulted in the Company's raw material costs Sky Rocketing beyond our worst fears, leaving us trapped in a dire financial crisis. Nickel exceeding even the selling price of the entire finished

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product itself intended for exports in the International Markets. The impact of the ban, compounded by the socio-economic and political turmoil and various other external factors, was such or so severe that it effectively Annihilated the financial stability of our company. Nickel and Chrome prices skyrocketed beyond our capacity to absorb, leading to a drastic and dramatic increase in production costs. Inevitably, Our financial resources were quickly depleted to nothing as we still continued to import, we struggled extensively on the verge to maintain operations, further unprecedented surge in global Nickel and Chrome prices, exacerbated by severe supply chain disruptions, devastated our production capacity, forcing an almost complete shutdown. This ultimately resulted in substantial delays and cancellations, leaving us unable to meet our contractual obligations and from timely delivering export orders and final products to our customers. The severe spike in Nickel and Chrome prices led to a global dearth and economic state of famine as suppliers struggled to meet demand. Our Company faced Catastrophic Failure in securing the necessary and essential Raw Material ?Valve Steel Billet? to maintain our production schedules due to affordability, as we could not afford to procure nickel and chrome based raw material in the long run at such ?off the chart? prices. At the same time, our customers were ultimately adamant and unwavering, strongly expressing their disapproval and making it unequivocally clear that they would not tolerate or accept the passing on of these skyrocketing costs, demonstrating a firm unwillingness to understand or accommodate the extraordinary circumstances over which we had absolutely no control and which were completely out of our hands, driving these price surges, particularly concerning the finished goods already manufactured by us using the imported raw materials procured at a 410-fold increase in price to produce the finished/export product, ?Valve Steel Bar?. Instructing that we strictly adhere to the prices agreed upon in the contract / executed agreement, our customers commanded an expectation that, in the real world, was not possible for us to fulfill, as such a situation would have lead to huge losses. Consequently, renegotiations with TRW Automotives Worldwide and other Customer failed. Despite the unprecedented surge in Nickel and Chrome prices, our customers showed no willingness to understand or demonstrate flexibility, ultimately leading to widespread delays and immediate production cutoff coming, causing a Complete Standstill.

Comments of EPCG were also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.89 M/s. Avt McCormick Ingredients Private Limited, Kerala.

F.No. HQRPRCAPPLY00000911AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Seeking Relaxation In EO Period For Spices For EOU.

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This is a review case of PRC Meeting No.14AM25 held on 13.08.2024 (Case No.04) wherein Committee had rejected the case.

Applicant Statement: The export obligation period as per para 6.6 of HBP could not be fulfilled due to lack of orders post covid period. Now export completed on a date beyond the initial EOP. Seeking relaxation by condonation for delay by an EOU and three star status holder. Similar extension granted in the FTP.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to Policy-6 Division for comments.

(Action: Applicant/ Policy-6 Division)

Case No.90 M/s. Avt McCormick Ingredients Private Limited, Kerala.

F.No. HQRPRCAPPLY00000912AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Extension of EOP beyond the stipulated period for the quantity of 10,000 Kg. against BOE No.9166428 dated 18.06.2022.

This is a review case of PRC Meeting No.16AM25 held on 20.09.2024 (Case No.10) wherein Committee decided to accede to the request for regularization of delay in the exports made beyond the stipulated period by EOU (LoP No.PER/460/(1993)/EOB/435/93 dated 23.11.1993) for all the items as detailed in the DC Report except 10,000Kg of Cardamom imported vide BoE 9166428 DT.18.06.2022 for which payment of applicable duty with interest as per the Policy provisions has to be paid and which the SEZ Authorities should ensure. The firm shall approach DC Office concerned within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: We are thankful to the Hon'ble Committee for having agreed to our request for regularization of delay in the export made beyond the stipulated period. However, based on the report from the Development Commissioner, CSEZ, 10,000 Kg. of Cardamom imported by BOE No.9166428 dated 18.06.2022 was not considered for approval. The reason is that this quantity was not included inadvertently in the Report of the Development Commissioner, CSEZ. Subsequently, we have taken up the matter with DC, CSEZ and we were informed that an Addendum to the earlier report has been sent to PRC, which included the left out 10,000 Kg. against BOE 9166428 dated 18.06.2022. We hope, PRC is in receipt of the above report. Under the circumstances, we are now submitting a review petition before the Hon'ble PRC to consider the extension of EOP beyond the stipulated period for the above mentioned quantity of 10,000 Kg. against BOE No.9166428 dated 18.06.2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was

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decided to refer the matter to Policy-6 Division for comments.

(Action: Applicant/ Policy-6 Division)

Case No.91 M/s. M K U Limited, Kanpur

F.No. HQRPRCAPPLY00013015AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Request for consideration of shipping bill number 8096424 dated 6th March 2024 under advance authorization no. 0611002455 dated 12/02/2024.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.53) wherein Committee had rejected the case and to send an advisory email to the applicant for exploring the option of amendment from Customs.

Applicant Statement: We have imported a consignment of Image Intensifier tube (52 Pcs) vide bill of entry no.2110677 dated 12.02.2024 valued at Rs.67,66,169.74 (Assessable value) under Advance License No.0611002455 dated 29.01.2024 issued by JDGFT office, Kanpur for a CIF value of Rs. 73,33,840 for export of Night Vision Binocular with Accessories to the Army of Uruguay. Since, the export items fall under SCOMET category so that we had taken Advance Authorization after export authorization issued by MoD bearing EA/2023/5511-D(EPC) dated 28.11.2023 and the same was recorded in the application for grant of AA. The input imported have been used in the manufacture of export goods and the same has been exported vide shipping bill number 8096424 dated 06.03.2024 but inadvertently the advance authorization was not mentioned in the export invoice no. EXP-102-24-0058 dated 04.03.2024

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from RA, Kanpur to take final decision.

(Action: Applicant/ RA Kanpur)

Case No.92 M/s. Priyanka (India) Private Limited, Gurugram

F.No. HQRPRCAPPLY00008488AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Bills in different Authorization against Advance Authorization No. 0510403041 dated 06/06/2017.

Applicant Statement: We have AA No. 0510401218 dated 10.01.2017 and 0510403041 dated 06.06.2017. We did excess exports under AA No. 0510401218 dated 10.01.2017 and there remain shortfall in exports under AA No. 0510403041 dated 06.06.2017 .We were doing exports against both the AA simultaneously. Due to clerical calculation mistake and overlook by our documentation staff in calculations of exports/imports to be done under each authorizations, we have

done excess exports under AA -1 and short exports under AA -2 by mistake. We came to know this fact when we were preparing application for redemption. Therefore, we decided to make clubbing of both AA as per provisions of FTP/HBP. We requested for clubbing of both AA and applied to RA but RA redeemed only AA-1 No. 0510401218/10.01.2017 on 07.12.2020 and do not redeem/club it with another AA-2, whereas we have made a request for clubbing and closure of both AA to the RA. Therefore, we request you to allow counting of excess exports of 13603.00 Kgs. in Shipping Bill No. 7736724 dated 01.08.2017 having AA No. 0510401218 dated 10.01.2017 to be counted against AA No. 0510403041 dated 06.06.2017 as RA has issued Redemption letter against AA-1 only despite our repeated request for clubbing of both AA.

Decision: The Committee after discussing the matter on the basis of justification submitted by the applicant, decided to defer the case and seek a detailed report from CLA, New Delhi on the issues flagged by the firm to take final decision.

(Action: Applicant/ CLA New Delhi)

Case No.93 M/s. Fornax International, Mumbai

F.No. HQRPRCAPPLY00000887AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Though DYCC report categorically confirms Lead Concentrates, our item of Import, under ITCHS 26070000 in terms of Bill of Entry Nos. (i) 7930693 dtd.22.1.2025 & (ii) 7931663 dtd.22.1.2025, As per letter dated 30 June 2025.

Applicant Statement: Though DYCC report categorically confirms Lead Concentrates, our item of Import, under ITCHS 26070000 in terms of Bill of Entry Nos. (i) 7930693 dtd.22.1.2025 & (ii) 7931663 dtd.22.1.2025, copies enclosed, as non-hazardous & non-flammable, we urge PRC to recommend our case to Customs-IV of Directorate of Customs, North Block, New Delhi on the line of Letter No.Gen/Inv/Misc/75/2025 dtd.1.5.2025 & 2(Two) self-explanatory emails dated 20.2.2025 & 21.2.2025 coupled with email dtd,25.3.2025 for direct allow of release of containers by customs authority by ICD, CONCOR at Kanakpura, Jaipur, Rajasthan State without obtaining any Delivery Orders from CMA CGM Agencies (India) Pvt Ltd, the defaulting shipping company as the stand of shipping company is completely illogical.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and thus case is withdrawn.

(Action: Applicant)

Case No.94 M/s. Sitaram Spinners Private Limited, Hyderabad

F.No. HQRPRCAPPLY00013089AM25

Meeting No.09AM26 held on 29.07.2025

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Subject: Request for Granting us DEPB License for Shipping Bills Pertaining to 2011-12.

Applicant Statement: As per the provisions of DEPB Scheme & Public Notice No 67/2009-2014 (RE-2010) dated 04-08-2011 we are eligible for the DEPB entitlement for our exports made after 01-04-2011. Due to some technical issue the Customs EDI system has wrongly entered the DEPB rate in the shipping bills. Subsequently we have approached ICD Sanathnagar, Hyderabad to rectify the issue. ICD Sanathnagar Customs has confirmed that amendment of Shipping Bills is not accepted due to time bar. We have approached Honorable High Court for the State of Telangana in the year 2012 and got the verdict on 11-07-2024 stating to accept amendment of Shipping Bills by ICD Sanathnagar Hyderabad. We have approached DGFT Hyderabad to understand the process how to file DEPB Online Application wherein your RLA has advised us to approach PRC (Policy Relaxation Committee).

Comments of RA were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to EGTF Division for comments.

(Action: Applicant/ EGTF Division)

Case No.95 M/s. Kanishka Collection, Delhi

F.No. HQRPRCAPPLY00008037AM25

Meeting No.09AM26 held on 29.07.2025

Subject: Shipping Bills Are Not Made Available On DGFT Website For Issuance Of Rosctl License Under Chapter 4 Of Foreign Trade Policy 2015-2020 (As Extended Time To Time).

Applicant Statement: We had made exports of readymade garments vide Shipping Bills: S/B No. (1) 6775822 dated 07.09.2019, S/B No. 7071823 dated 20.09.2019, S/B No. 7408377 dated 05.10.2019, S/B No. 7717002 dated 19.10.2019, S/B No. 8439738 dated 22.11.2019, S/B No. 9891598 dated 25.01.2020, S/B No. 8929475 dated 13.12.2019, S/B No. 1423518 dated 15.02.2020, S/B No. 1423568 dated 15.02.2020, S/B No. 1532812 dated 20.02.2020, S/B No.1774678 dated 28.02.2020, S/B No. 2112397 dated 13.03.2020, S/B No. 2087148 dated 12.03.2020, S/B No. 2325396 dated 23.03.2020, S/B No. 2684854 dated 15.05.2020, S/B No. 6317427 dated 03.11.2020 under Scheme code 60 and drawback for all the shipping bills was also granted on time. Due to technical issue of DGFT/EDI online website our above shipping bills were not reflecting on DGFT Portal. We had emailed the concerned department addressing the issue on 13.01.2022 and requested to reflect our shipping bills on DGFT website as our shipping bills were not available on DGFT website. Furthermore, we waited for some time for the concerned department to take action on it but we had not received any reply from them. 2. Moreover, we

requested the concern department through email sent on 15.03.2022 to look into our issue on an urgent basis because for availing RoSCTL benefit the last date was 15.03.2022 as per Notification 58/2015-2020 dated 07.03.2022. We had received reply from DGFT on 22.03.2022, where respected sir asked for shipping bill details in a tabular form Page. We shared shipping bill details in tabular form with the designated officer of DGFT as requested. We waited for the reply from the concerned department. But we did not receive any reply till date. We would like to thank you for considering the above request and hope to hear from you soon. Furthermore, also enclosing shipping bills details and email correspondence for your kind referral.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to EGTF Division for comments.

(Action: Applicant/ EGTF Division)

Case No.96 **M/s. Bekaert Industries Private Limited, Pune**

F.No. HQRPRCAPPLY00000893AM26

Meeting No.09AM26 held on 29.07.2025

Subject: Request for relaxation of procedural non-compliance with Steel Import Monitoring System during the period from September 2024 to December 2024.

Applicant Statement: We hereby submit this application under Para 2.59 of the Foreign Trade Policy, requesting a one-time relaxation for procedural non-compliance arising from a delay in obtaining SIMS registration, due to factors beyond our control. Pursuant to DGFT Notification No. 17/2015-20, our steel imports require prior SIMS registration. Until July 25, 2024, we were regularly complying through the DGFT SIMS portal. However, due to the migration of SIMS to a new MoS-hosted platform (SIMS 2.0) ? as per Trade Notice No. 10/2024-25 ? and a change in portal requirements (now requiring a valid NOC from MoS before registration), we encountered unavoidable delays. Although we promptly applied for NOCs for our products (which are classified similarly to, but distinct from, Bead Wires for Tyres under IS 4824:2022), the TC-QCO committee failed to convene any meetings after 04 September 2024, despite scheduled timelines. As a result, we were unable to obtain NOCs or register on SIMS before the arrival of our consignments. Despite multiple representations to MoS, DGFT, and other relevant authorities (details enclosed in Annexure 1), our shipments totaling 112 containers across 30 BOEs with an assessable value of INR 20.48 crores were held up at the port during November and December 2024. We incurred substantial demurrage, operational costs, and production losses as a result (Annexure 2). Given the uncontrollable circumstances, we request a one-time procedural relaxation.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the matter to PC-2 Division for comments.

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(Action: Applicant/ PC-2 Division)

Case No.97 M/s. Plutus Exports, Delhi

F.No. 01/61/180/036/AM/PC-3
F.No.HQRPRCAPPLY00004370AM23

Meeting No.09AM26 held on 04.08.2025

Subject: Implementation of Court Order dated 09.04.2025 in W.P. No.4616 of 2025 – M/s. Plutus Exports – e BRC issue. Regarding revalidation of MEIS Scrip.

This is defer case of PRC Meeting No.01AM24 held on 25.04.2023 (Case No.01) wherein Committee decided to defer the case to PC-3 Division for its examination.

The applicant had sought personal hearing in terms of Para 2.60 of FTP-2023, which was afforded on 04.08.2025. The firm appeared through Video Conferencing and made the following submissions:-

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that their firm exported goods in June, 2017 of which the payments were received within the time period of 3 years but due to the unlikely event of Covid-19, the BRCs updated by the Bank was approximately one month late and because of that the MEIS application could not be filed. All the payments received are within 3 years time period. Hence they are requesting to allow revalidation of the above mentioned MEIS Scrip.

Note prepared by PC-3 Division.

Implementation of Court Order dated 09.04.2025 in W.P. No.4616 of 2025 – M/s. Plutus Exports – e-BRC issue.

- i. The firm's request was initially presented before PRC on 25.04.2023.
- ii. Matter referred to Policy 3 Division for detailed examination.
- iii. Policy 3 Division sent comments to PRC on 17.05.2023.
- iv. No final decision taken by PRC for nearly two years.
- v. File forwarded back to Policy 3 Division on 15.05.2025 without specific direction.

Decision: The Committee heard the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request and decided to make necessary changes regarding uploading of e-BRC in respect of following S/Bs of MEIS Scrip 6798511 dated 17.06.2017, 6798520 dated 17.06.2017, 6798546 dated 17.06.2017, 7083265 dated 30.06.2017, 7076590 dated 30.06.2017, 7076581 and 30.06.2017. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

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